



FIFTEENTH KERALA LEGISLATIVE ASSEMBLY

**RESUME
OF
BUSINESS TRANSACTED
DURING THE SIXTH SESSION**

©

Kerala Legislature Secretariat

2022

KERALA NIYAMASABHA PRINTING PRESS.

FIFTEENTH KERALA LEGISLATIVE ASSEMBLY

**RESUME
OF
BUSINESS TRANSACTED
DURING THE SIXTH SESSION**

SIXTH SESSION

FIFTEENTH KERALA LEGISLATIVE ASSEMBLY

SIXTH SESSION

Date of Commencement : August 22, 2022

Date of Adjournment : September 12, 2022

Date of Prorogation : September 12, 2022 (At the conclusion of its sitting)

Number of Sittings : 8 (Eight)

PARTY POSITION OF FIFTEENTH KERALA LEGISLATIVE ASSEMBLY

(As on August 22, 2022)

Ruling Front:

(1)	Communist Party of India (Marxist)	-	61
(2)	Communist Party of India	-	17
(3)	Kerala Congress (M)	-	5
(4)	Janata Dal (Secular)	-	2
(5)	Nationalist Congress Party	-	2
(6)	Congress (Secular)	-	1
(7)	Kerala Congress (B)	-	1
(8)	Loktantrik Janta Dal	-	1
(9)	Janadhipathya Kerala Congress	-	1
(10)	Indian National League	-	1
(11)	National Secular Conference	-	1
(12)	Independents	-	5

Opposition Front:

(1)	Indian National Congress	-	21
(2)	Indian Union Muslim League	-	15
(3)	Kerala Congress	-	2
(4)	Kerala Congress (Jacob)	-	1
(5)	Revolutionary Marxist Party of India	-	1
(6)	Independent	-	1
	Total	-	139
	Speaker	-	1
	Grand Total	-	140

Speaker

SHRI M.B.RAJESH (Resigned on 3-9-2022)

SHRI A.N.SHAMSEER (Assumed office on 12-9-2022)

Deputy Speaker

SHRI CHITTAYAM GOPAKUMAR

Council of Ministers

1. Shri Pinarayi Vijayan, Chief Minister
2. Shri V. Abdurahiman Minister for Fisheries, Sports, Wakf and Haj Pilgrimage
3. Shri Ahammad Devarkovil, Minister for Ports, Museums and Archaeology
4. Shri G. R. Anil, Minister for Food and Civil Supplies
5. Shri Antony Raju, Minister for Transport
6. Shri K. N. Balagopal, Minister for Finance
7. DR. R. Bindu, Minister for Higher Education and Social Justice
8. Smt. J. Chinchurani Minister for Animal Husbandry and Zoos
9. Shri M. V. Govindan Master, Minister for Local Self Governments, Rural Development and Excise (Resigned on 2-9-2022)
10. Shri M. B. Rajesh, Minister for Local Self Governments, Rural Development and Excise (Assumed office on 6-9-2022)
11. Shri K. Krishnankutty, Minister for Electricity
12. Shri. P. A. Mohamed Riyas, Minister for Public Works, Tourism and Youth Affairs

13. Shri P. Prasad, Minister for Agriculture
14. Shri K. Radhakrishnan, Minister for Welfare of Scheduled Castes, Scheduled Tribes, Backward Classes, Devaswoms, Parliamentary Affairs
15. Shri K. Rajan, Minister for Revenue and Housing
16. Shri P. Rajeeve, Minister for Law, Industries and Coir
17. Shri Roshy Augustine, Minister for Water Resources
18. Shri A. K. Saseendran, Minister for Forest and Wildlife
19. Shri V. Sivankutty, Minister for General Education and Labour
20. Shri V. N. Vasavan, Minister for Co-operation, Registration and Culture
21. Smt. Veena George, Minister for Health and Woman and Child Development

Leader of the House

SHRI PINARAYI VIJAYAN

Leader of Opposition

SHRI V. D. SATHEESAN

Government Chief Whip

DR. N. JAYARAJ

Secretary

SHRI A. M. BASHEER

CONTENTS

SECOND SESSION	<i>Page</i>
1. Obituary Reference	.. 1
2. 75 Years of Indian Independence	.. 1
3. Panel of Chairmen	.. 1
4. Questions	.. 1
5. Correction of Answer to Starred and Unstarred Questions	.. 2
6. Adjournment Motion	.. 2
7. Calling Attention	.. 2
8. Matters raised by Members under Rule 304	.. 2
9. Papers laid on the Table	.. 2
10. Presentation of Reports	.. 3
11. Consideration of Reports	.. 4
12. Legislative Business	.. 4
13. Question of Breach of Privilege	.. 6
14. Election of Speaker	.. 6
15. Visitors	.. 6
16. Termination of the Session	.. 6
17. Appendices	.. 7

1 RESUME OF BUSINESS TRANSACTED DURING THE SIXTH SESSION OF THE FIFTEENTH KERALA LEGISLATIVE ASSEMBLY

The Summons dated August 10, 2022 for the Sixth Session of the Fifteenth Kerala Legislative Assembly was issued to the Members on August 10, 2022. The Session commenced at 9.00 a.m. on Monday, August 22, 2022 and adjourned sine-die at 11.47 am on Monday, September 12, 2022. The House met on the following days, viz., 2022 August 22, 23, 24, 29, 30, 31, September 01 and 12 (8 days of sittings). The House transacted business for 49 Hours 11 Minutes.

Obituary Reference

On August 23, 2022, the Speaker made reference on the demise of Prathapavarma Thampan former Member of Kerala Legislative Assembly and R. Sundaresan Nair former Minister of Kerala.

75 Years of Indian Independence

On August 22, 2022, the House assembled exclusively for commemorating the 75 years of Indian independence. The Speaker, Chief Minister, Leader of Opposition and other parliamentary party leaders spoke regarding the significance of the special sitting.

Panel of Chairmen

On August 23, 2022, the Speaker informed the house that the following Members were nominated to the Panel of Chairmen for the Session:

Shri. M. Noushad

Shri. V.R.Sunil Kumar

Shri. T.V.Ibrahim

Questions

Details regarding the number of notices of questions received and the number of questions answered on the floor of the House are given in Appendix I.

Correction of answer to Starred and Unstarred Questions

On August 23, 2022, the Corrected answer to Unstarred question No. 125 dated 27th June 2022 of Fifth session of the Fifteenth Kerala Legislative Assembly was laid on the Table by Shri. Pinarayi Vijayan, Chief Minister.

On August 29, 2022, the Corrected answer to Unstarred question No. 1029 dated 29th June 2022 of Fifth session of the Fifteenth Kerala Legislative Assembly was laid on the Table by Shri. K. Radhakrishnan, Minister for Welfare of Scheduled Castes, Scheduled Tribes, Backward Classes, Devaswoms and Parliamentary Affairs on behalf of Minister for Water Resources.

On August 31, 2022, the Corrected answer to Unstarred question No. 1660 dated 5th July 2022 of Fifth session of the Fifteenth Kerala Legislative Assembly was laid on the Table by DR. R. Bindu, Minister for Higher Education and Social Justice.

Adjournment Motions

During the session 6 notices of Adjournment Motions were received. None of them was admitted. Details of notices of Adjournment Motions in respect of which consent was withheld, after hearing the views of Ministers concerned on the floor of the House are given in Appendix II.

Calling Attention

During the Session 12 Statements were made by Ministers under Rule 62, details of which are given in Appendix III.

Matters raised by Members under rule 304

During the Session, 81 matters were raised in the House by Members under Rule 304, details of which are given in Appendix IV.

Papers laid on the Table

The details of Papers laid on the Table during the Session are given in Appendix V.

Presentation of Reports

The following Reports were presented on the dates noted against each.

1	The Seventh Report of the Business Advisory Committee.	23-8-2022
2	Subject Committee report on The Kerala Maritime Board (Amendment) Bill, 2022.	24-8-2022
3	Subject Committee report on The Kerala Jewellery Workers' Welfare Fund (Amendment) Bill, 2022.	24-8-2022
4	Subject Committee report on The Kerala Co-operative Societies (Second Amendment) Bill, 2022.	24-8-2022
5	Subject Committee report on The Kerala Lok Ayukta (Amendment) Bill, 2022 and The Kerala Public Service Commission (Additional Functions as respects certain Corporations and Companies) Second Amendment Bill, 2022.	24-8-2022
6	Subject Committee Report on The Kerala Industrial Single Window Clearance Boards and Industrial Township Area Development (Amendment) Bill, 2022 and The Kerala Public Enterprises (Selection And Recruitment) Board Bill, 2022.	29-8-2022
7	Subject Committee Report on the University Laws (Amendment) Bill, 2022.	29-8-2022
8	Subject Committee Report on the Kerala Fiscal Responsibility (Amendment) Bill, 2022	29-8-2022
9	Subject Committee Report on the Kerala Local Self Government Common Service Bill, 2022.	29-8-2022

Consideration of Reports

On 23rd August, 2022, the Seventh Report of the Business Advisory Committee was adopted by the House.

Legislative Business:

I. *Bills passed*

The following Bills were introduced, taken into consideration and passed by the Assembly during the session :

1. The Kerala Fiscal Responsibility (Amendment) Bill, 2022 (Bill No.125)
2. The Kerala Co-operative Societies (Second Amendment) Bill, 2022
(Bill No.127)
3. The Kerala Maritime Board (Amendment) Bill, 2022 (Bill No.129)
4. The Kerala Jewellery Workers' Welfare Fund (Amendment) Bill,2022
(Bill No.130)
5. The Kerala Public Service Commission(Additional Functions as Respects
Certain Corporations and Companies) Second Amendment Bill, 2022.
(Bill No.131)
6. The University Laws (Amendment) Bill,2022. (Bill No.132)
7. The Kerala Lok Ayukta (Amendment) Bill, 2022. (Bill No.133)
8. The Kerala Industrial Single Window Clearance Boards and Industrial
Township Area Development (Amendment) Bill, 2022. (Bill No.134)
9. The Kerala Public Enterprises (Selection and Recruitment) Board Bill, 2022.
(Bill No. 135)
10. The Kerala Local Self Government Common Service Bill, 2022.
(Bill No. 136)
11. The Kerala Public Service Commission(Additional Functions as
Respects the Services under the Waqf Board) Repeal Bill, 2022. (Bill No.138)

12. The Kerala Repealing and Saving Bill, 2021. (Bill No. 44)

Details regarding the date of introduction and passing of Bills are given in Appendix VI. The salient features of the Bills are given in Appendix VII.

II. Laying of Bills assented to

The following Bills as assented to by the Governor, were laid on the Table of the House by the Secretary :

1. The Kerala Finance Bill, 2022 (Bill No.99)
2. The Kerala Finance (No.2) Bill, 2022 (Bill No.100)
3. The Kerala Appropriation (No.7) Bill, 2022 (Bill No.123)
4. The Kerala Appropriation (No.8) Bill, 2022 (Bill No.124)

III. Reference of Bills to Subject Committee and Presentation of the Subject Committee Report

Ten Bills were referred to the respective Subject Committee for consideration. Details thereof are given in Appendix VIII. The Kerala Repealing and Saving Bill, 2021 (Bill No.44) was introduced on 23-8-2022 by Minister for Law, Industries and Coir and passed on the same day. The Kerala Public Service Commission (Additional Functions as Respects the Services under Waqf Board) Repeal Bill, 2022 was introduced on 1-9-2022 by Minister for Sports, Fisheries, Sports, Waqf and Haj Pilgrimage and passed on the same day. Both of the Bills were passed by temporarily suspending the Rules 76(1), 77 and 237 without referring to Subject Committee.

IV. Bills Published and Circulated to Members:

During this Session, Three Bills were published and circulated to the Members. Details thereof are given in Appendix IX

V. Reference of Bill to Select Committee

The Kerala Livestock and Poultry Feed and Mineral Mixture (Regulation of Manufacture and Sale) Bill, 2022 (Bill No.128) was introduced on 24-8-2022 and was referred to a Select Committee for consideration on the same day.

Question of Breach of Privilege :

I. On 1st September 2022, the Speaker informed the House that the following notice of Question of breach of Privilege were under consideration of the Chair

പ്രവാസി മലയാളികളുടെ ക്ഷേമം സംബന്ധിച്ച നിയമസഭാ സമിതിയുടെ അഖിലേന്ത്യാ പഠനപര്യടനത്തിന്റെ ഭാഗമായി ജമ്മു കാശ്മീർ സന്ദർശിച്ച വേളയിൽ സമിതി അംഗമായ ഡോ. കെ. ടി. ജലീൽ, എം.എൽ.എ. രാജ്യത്തിന്റെ അവണ്ഡതയെ ചോദ്യം ചെയ്യുന്ന തരത്തിൽ 12-8-2022-ന് ഫേസ്ബുക്കിൽ പോസ്റ്റ് ചെയ്ത കുറിപ്പിലൂടെ നിയമസഭാംഗങ്ങളുടെ പെരുമാറ്റച്ചട്ടത്തിലെ ചട്ടം 27, 49 എന്നിവയ്ക്ക് വിരുദ്ധമായി പ്രവർത്തിച്ചിരിക്കുന്നുവെന്ന് ആരോപിച്ചുകൊണ്ട് ഡോ. മാത്യു കുഴൽനാടൻ, എം.എൽ.എ. നൽകിയ പെരുമാറ്റച്ചട്ട ലംഘന നോട്ടീസ്.

Election of Speaker

On 12th September, 2022, Speaker election was conducted due to the resignation of Shri. M. B. Rajesh, Speaker of Fifteenth Kerala Legislative Assembly, with effect from 3-9-2022. Two Members viz. Shri. A. N. Shamseer and Shri Anwar Sadath had been duly nominated as candidates for election as Speaker. The election was conducted at 10.00 a.m. on September 12, 2022 with Shri. Chittayam Gopakumar, Deputy Speaker in the Chair. Altogether 136 Members cast their votes. Shri A. N. Shamseer secured 96 votes and Shri. Anwar Sadath secured 40 votes. Shri. A. N. Shamseer was declared elected as Speaker.

Visitors

The number of persons who witnessed the proceedings of the Assembly during the Session was as follows:

Officers' Gallery	:	1240
Speakers' Gallery	:	390
Distinguished Visitors Gallery	:	60
Visitors Gallery	:	956

Termination of the Session

The Sixth Session of the Fifteenth Kerala Legislative Assembly was prorogued with effect from September 12, 2022 at the conclusion of its sitting vide Notification No. 14293/Table-1/2022/Leg dated 15-9-2022.

APPENDICES

APPENDIX I

STATEMENT SHOWING DETAILS OF QUESTIONS
ADMITTED AND ANSWERS RECEIVED

1. Total No. of Notices Received and Registered	2516
2. No. of Notices Admitted as Starred	180
3. No. of Notices Admitted as Unstarred	2323
4. Total No. of Notices Admitted in the Starred and as Unstarred	2503
5. Notices Disallowed	3
6. Notices Withdrawn	10
7. No. of Answers Received on Allotted days itself	1483
8. No. of Answers Received Late and Published as per Bulletin	911
9. Answers to be received	109
10. No. of questions Answered on the floor	21
11. No. of Members who were allowed to ask supplementary questions	155
12. No. of Short Notice Questions Received	2
13. No. of Short Notice Questions Allowed	1
14. No. of Notices for Half an Hour discussion received	0
15. No. of Half an Hour discussion allowed	0

APPENDIX-II

CONSENT WITHHELD AFTER HEARING MINISTER CONCERNED

Sl. No.	Date	Name of Member who gave the Notice	Minister who was heard	Subject Matter
1	August 23, 2022	Shri. M. Vincent and five other Members	Minister for Fisheries, Sports, Wakf and Hajj pilgrimage, Minister for Ports, Museums and Archaeology and Chief Minister	The serious situation reported to have arisen consequent to the failure in timely implementation of rehabilitation, livelihood assistance, educational assistance etc. as per the provisions of the Vizhinjam Rehabilitation Package and the suffering of the coastal people due to this.
2	August 24, 2022	Shri. Roji M. John and five other Members	Minister for Higher Education and Social Justice	The serious situation reported to have arisen consequent to the decline in the quality of higher education sector and the back door appointments made in the Universities of Kerala including the Kannur University.

3	August 29, 2022	Shri. M. Vincent and four other Members	Minister for Transport	The serious situation reported to have arisen consequent on the suffering of the common people due to failure in the complete restoration of the bus services after the Covid and the delay in disbursement of salaries for two months to the employees in the KSRTC.
4	August 30, 2022	Shri. P. K. Basheer and four other Members	Minister for Health and Woman and Child Development, Minister for Animal Husbandry and Dairy Development and Chief Minister	The serious situation reported to have arisen consequent to the rampant stray dog nuisance in the state which has led to dog bite to many people by the stray dogs and various deaths due to dog bite.
5	August 31, 2022	Shri. P. C. Vishnunadh and five other Members	Chief Minister	The serious concern reported to have arisen consequent to the increase in the use of deadly drugs like MDMA among the youth and students.

6	September 01, 2022	DR. Mathew Kuzhalmadan and five other Members	Minister for Law, Industries and Coir	The serious situation reported to have arisen consequent to the non-revocation of the Government order dated 31-10-2019 to make ecosensitive zone mandatory in areas including human settlements within one kilometer radius of all wildlife sanctuaries and national parks in Kerala and the failure to comply with the condition of submitting a report within three months regarding the constructions and other information affected by the environment sensitive zone following the order of the Supreme Court.
---	--------------------	---	---------------------------------------	--

Appendix-III

CALLING ATTENTION

Sl. No.	Date	Name of Member who gave the Notice	Minister who made statement	Subject Matter
1	August 23, 2022	Shri. P. P. Chitharanjan	Minister for Fisheries, Sports, Wakf and Haj Pilgrimage	To the necessity to rehabilitate distressed fishermen due to the continuous turbulent sea attack and to the problems arised due to the hike in price and the scarcity of kerosene.
2	August 23, 2022	Shri K. Babu (<i>Thripoonithura</i>)	Chief Minister	To the necessity to set up Vembanad Backwater Authority to protect the Vembanad backwater and to remove silt from Vembanad backwater and its areas of Kaithappuzha, Edakkochi and Perumpadappu.
3	August 24, 2022	Shri. P. S. Supal	Minister for Local Self Governments, Rural Development and Excise	To exert pressure to revise the policies of the Central Government that weaken the Mahatma Gandhi National Rural Employment Guarantee Scheme.

4	August 24, 2022	Shri. Anwar Sadath	Minister for General Education and Labour	To the necessity to take steps for timely revision of the amount given to mid-day meal at schools.
5	August 29, 2022	Shri C. H. Kunhambu	Minister for Food and Civil Supplies on behalf of Minister for Agriculture	To the slash in price of coconut due to global trade agreements and failure in procurement of coconut kernels by NAFED.
6	August 29, 2022	Shri Ramesh Chennithala	Minister for Health and Woman and Child Development	To the necessity to take steps to make the functioning of Alappuzha Medical College more efficient.
7	August 30, 2022	Shri. Kadakampally Surendran	Chief Minister	To the necessity to address the concerns of coastal residents due to the construction of Vizhinjam Sea Port.
8	August 30, 2022	Prof. Abid Hussain Thangal	Minister for General Education and Labour	To formulate and implement a State Education Policy in accordance with the cultural and educational excellence of the State.

9	August 31, 2022	Shri. P. Nandakumar	Minister for Finance	To the necessity to take steps to increase non-tax revenue of the State and to urge the Central Government to rectify its policy which financially squeeze the State in violation of federal principles.
10	August 31, 2022	Smt. K. K. Rema	Minister for Revenue and Housing	To the necessity to take steps to end the land encroachment in Attappadi region.
11	September 01, 2022	Shri. A. Prabhakaran	Minister for Electricity	To the necessity to urge the Central Government to take back from the move to amend the draft rule which allows electricity distribution companies to increase electricity rates every month.
12	September 01, 2022	Shri. Mons Joseph	Minister for Public Works, Tourism and Youth Affairs	To the necessity to formulate and implement a special development package to upgrade and protect the roads in the State to high standard and to cease the travel hardship of the people.

APPENDIX IV

THE MATTERS RAISED BY THE MEMBERS UNDER RULE 304

23rd August 2022

ക്രമ നമ്പർ	അംഗത്തിന്റെ പേര്	വിഷയം	വകുപ്പുമന്ത്രി
1	ശ്രീ. വി. ഡി. സതീശൻ	കാര്യവട്ടം സർക്കാർ കോളജിൽ പ്രിൻസിപ്പലിനെ മുറിയിൽ പൂട്ടിയിട്ടത് സംബന്ധിച്ച്	ഉന്നത വിദ്യാഭ്യാസ - സാമൂഹ്യനീതി വകുപ്പുമന്ത്രി
2	ശ്രീ. എ. പി. അനിൽ കുമാർ	പണം വച്ചുള്ള ഓൺലൈൻ റമ്മി നിയന്ത്രിക്കുന്നതിന് നടപടി	മുഖ്യമന്ത്രി
3	ശ്രീ. കെ. പി. കുഞ്ഞമ്മദ് കട്ടി മാസ്റ്റർ	കുറ്റാടി പഴയോരം സംരക്ഷണം	ജലവിഭവ വകുപ്പുമന്ത്രി
4	ശ്രീ. സജീവ് ജോസഫ്	വയനാട്-കാസർഗോഡ് 400 കെ.വി. ലൈൻ നിർമ്മാണം	വൈദ്യുതി വകുപ്പുമന്ത്രി
5	ശ്രീ. ടി. പി. രാമകൃഷ്ണൻ	മലബാർ ദേവസ്വം ബോർഡ് ജീവനക്കാരുടെ ശമ്പള പരിഷ്കരണം	പട്ടികജാതി, പട്ടികവർഗ്ഗ, പിന്നാക്ക വിഭാഗക്ഷേമവും ദേവസ്വവും പാർലമെന്ററികാര്യവും വകുപ്പുമന്ത്രി
6	ശ്രീ. എം. നൗഷാദ്	സർക്കാർ സ്കൂളുകളിലെ ഇ-വേസ്റ്റ് നീക്കം ചെയ്യുന്നതിന് നടപടി	പൊതുവിദ്യാഭ്യാസ - തൊഴിൽ വകുപ്പുമന്ത്രി
7	ശ്രീമതി ഒ. എസ്. അംബിക	ആറ്റിങ്ങലിലെ ദേശീയ പാത വികസനം	പൊതുമരാമത്ത് - വിനോദസഞ്ചാരം, യുവജനകാര്യ വകുപ്പുമന്ത്രി

8	പ്രൊഫ. ആബിദ് ഹുസൈൻ തങ്ങൾ	മലപ്പുറത്ത് പുതിയ PWD ഓഫീസുകൾ	പൊതുമരാമത്ത് - വിനോദസഞ്ചാരം, യുവജനകാര്യ വകുപ്പുമന്ത്രി
9	ശ്രീ. വാഴൂർ സോമൻ	വണ്ടിപ്പെരിയാർ-ഏലപ്പാറ റോഡിന്റെ പുനരുദ്ധാരണം	പൊതുമരാമത്ത് - വിനോദസഞ്ചാരം, യുവജനകാര്യ വകുപ്പുമന്ത്രി
10	ശ്രീ. തോട്ടത്തിൽ രവീന്ദ്രൻ	കോഴിക്കോട് ഗവ. ജനറൽ ആശുപത്രിയുടെ പ്രവർത്തനം	ആരോഗ്യ-വനിത-ശിശുവികസന വകുപ്പുമന്ത്രി

24th August 2022

ക്രമ നമ്പർ	അംഗത്തിന്റെ പേര്	വിഷയം	വകുപ്പുമന്ത്രി
1	ശ്രീമതി കെ. കെ. ശൈലജ ടീച്ചർ	ലിംഗനീതി സംരക്ഷണം	മുഖ്യമന്ത്രി
2	ശ്രീ. കെ. പ്രേംകുമാർ	ഒറ്റപ്പാലത്ത് ഫയർ സ്റ്റേഷൻ	മുഖ്യമന്ത്രി
3	ശ്രീ. യു. എ. ലത്തീഫ്	ന്യൂസ് പ്രിന്റിന്റെ വിലവർദ്ധന	നിയമം, വ്യവസായം, കയർ വകുപ്പുമന്ത്രി
4	ശ്രീ. സി. ആർ. മഹേഷ്	തഴവ കോളേജ് കെട്ടിട നിർമ്മാണം	ഉന്നത വിദ്യാഭ്യാസ-സാമൂഹ്യനീതി വകുപ്പുമന്ത്രി
5	ശ്രീ. ജി. എസ്. ജയലാൽ	പരവൂർ ഒല്ലാൽ റെയിൽവേ മേൽപ്പാലം നിർമ്മാണം	പൊതുമരാമത്ത്- വിനോദസഞ്ചാരം, യുവജനകാര്യ വകുപ്പുമന്ത്രി

6	ശ്രീ. സണ്ണി ജോസഫ്	പേരാവൂരിലെ പൊതുമരാമത്ത് റോഡുകളുടെ നവീകരണം	പൊതുമരാമത്ത്-വിനോദസഞ്ചാരം, യുവജനകാര്യ വകുപ്പുമന്ത്രി
7	ഡോ. സുജിത് വിജയൻപിള്ള	ദേശീയപാതാ വികസനത്തിന്റെ ഭാഗമായി ശക്തികളങ്ങര ഹാർബറിന്റെ പ്രവേശനകവാടം നിർമ്മാണം	പൊതുമരാമത്ത്-വിനോദസഞ്ചാരം, യുവജനകാര്യ വകുപ്പുമന്ത്രി
8	ശ്രീ. എ. രാജ	അടിമാലി താലൂക്ക് ആശുപത്രിയുടെ പ്രവർത്തനം	ആരോഗ്യ-വനിത-ശിശുവികസന വകുപ്പുമന്ത്രി
9	ഡോ. മാത്യു കുഴൽനാടൻ	ആരോഗ്യവകുപ്പിലെ ഡോക്ടർമാരുടെ സേവനം	ആരോഗ്യ-വനിത-ശിശുവികസന വകുപ്പുമന്ത്രി
10	ശ്രീ. എ. എൻ. ഷംസീർ	കായിക ക്ഷമതാ മിഷൻ പ്രവർത്തനം	മത്സ്യബന്ധനം, കായികം, വഖഫ്, ഹജ്ജ് തീർത്ഥാടനം വകുപ്പുമന്ത്രി

29th August 2022

ക്രമ നമ്പർ	അംഗത്തിന്റെ പേര്	വിഷയം	വകുപ്പുമന്ത്രി
1	2	3	4
1	ശ്രീ. വി. ജോയി	ഓൺലൈൻ വായ്പ തട്ടിപ്പ്	മുഖ്യമന്ത്രി

1	2	3	4
2	ശ്രീ. തിരുവഞ്ചൂർ രാധാകൃഷ്ണൻ	തദ്ദേശസ്വയംഭരണ വകുപ്പിന്റെ ആസ്തിയിൽ ഉൾപ്പെട്ടിട്ടുള്ള കോട്ടയത്തെ പ്രവൃത്തികളുടെ പൂർത്തീകരണം	തദ്ദേശസ്വയംഭരണം, ഗ്രാമവികസനം, എക്സൈസ് വകുപ്പുമന്ത്രിക്കുവേണ്ടി പട്ടികജാതി, പട്ടികവർഗ്ഗ, പിന്നാക്ക വിഭാഗ ക്ഷേമ-ദേവസ്വം, പാർലമെന്ററികാര്യവും വകുപ്പുമന്ത്രി
3	ശ്രീ. വി. ആർ. സുനിൽ കുമാർ	ഹൈസ്കൂൾതലം മുതൽ പാഠഭാഗങ്ങളിൽ നിയമപഠനം ഉൾപ്പെടുത്തുന്നതിന് നടപടി	പൊതുവിദ്യാഭ്യാസ-തൊഴിൽ വകുപ്പുമന്ത്രി
4	ശ്രീ. സജി ചെറിയാൻ	ആംബുലൻസ് സർവ്വീസുകൾക്ക് പ്രവർത്തന മാർഗ്ഗരേഖ	ഗതാഗത വകുപ്പുമന്ത്രി
5	ശ്രീ. കെ. എൻ. ഉണ്ണികൃഷ്ണൻ	ഗോശ്രീ പാലങ്ങളും അനുബന്ധ അപ്രോച്ച് റോഡുകളും പൊതുമരാമത്ത് വകുപ്പ് ഏറ്റെടുക്കുന്നതിന് നടപടി	പൊതുമരാമത്ത്-വിനോദസഞ്ചാരം, യുവജനകാര്യ വകുപ്പുമന്ത്രി
6	ശ്രീ. പി. കെ. ബഷീർ	ഏറനാട്ടിലെ റോഡ് നവീകരണവുമായി ബന്ധപ്പെട്ട പീപ്പിൾ അഫക്ടഡ് പ്രൊജക്ടിന്റെ പൂർത്തീകരണം	പൊതുമരാമത്ത്-വിനോദസഞ്ചാരം, യുവജനകാര്യ വകുപ്പുമന്ത്രി

1	2	3	4
7	ശ്രീ. അനൂപ് ജേക്കബ്	പെരുവാമുഴി-പിറവം റോഡ് പൂർത്തീകരണം	പൊതുമരാമത്ത്- വിനോദസഞ്ചാരം, യുവജനകാര്യ വകുപ്പുമന്ത്രി
8	ശ്രീ. ടി. ജെ. വിനോദ്	വാതുരുത്തി, വടുതല, അറ്റുലാൻ്റീസ് റെയിൽവേ മേൽപ്പാലങ്ങളുടെ നിർമ്മാണ പ്രവർത്തനങ്ങൾ	പൊതുമരാമത്ത്- വിനോദസഞ്ചാരം, യുവജനകാര്യ വകുപ്പുമന്ത്രി
9	ശ്രീ. രാമചന്ദ്രൻ കടന്നപ്പള്ളി	കണ്ണൂർ ജില്ലാ ആശുപത്രിയുടെ പ്രവർത്തനം	ആരോഗ്യ-വനിത- ശിശുവികസന വകുപ്പുമന്ത്രി
10	ശ്രീ. എ. സി. മൊയ്തീൻ	കുന്നംകുളം താലൂക്കാശുപത്രിയുടെ വികസന പ്രവർത്തനങ്ങൾ	ആരോഗ്യ-വനിത- ശിശുവികസന വകുപ്പുമന്ത്രി

30th August 2022

ക്രമ നമ്പർ	അംഗത്തിന്റെ പേര്	വിഷയം	വകുപ്പുമന്ത്രി
1	2	3	4
1	ശ്രീ. വി. ഡി. സതീശൻ	ശ്രീനാരായണ ഓപ്പൺ യൂണിവേഴ്സിറ്റിയിലെ വിദൂര വിദ്യാഭ്യാസ കോഴ്സുകളുടെ യു. ജി. സി. അംഗീകാരം	ഉന്നത വിദ്യാഭ്യാസ- സാമൂഹ്യനീതി വകുപ്പുമന്ത്രി
2	ശ്രീ. എൻ. കെ. അക്ബർ	മുൻസിപ്പൽ കണ്ടിജന്റ് ജീവനക്കാരുടെ സേവന വേതന വ്യവസ്ഥകൾ	തദ്ദേശസ്വയംഭരണം, ഗ്രാമവികസനം, എക്സൈസ് വകുപ്പുമന്ത്രി

1	2	3	4
3	ശ്രീ. ഷാഫി പറമ്പിൽ	ചാലക്കാട് നഗരസഭയുടെ പരിധിയിൽ വരുന്ന റോഡുകളുടെ പുനരുദ്ധാരണം	തദ്ദേശ സ്വയംഭരണം, ഗ്രാമവികസനം, എക്സൈസ് വകുപ്പുമന്ത്രി
4	ശ്രീ. മുരളി പെരുന്തല്ലി	മണലൂരിൽ കുടിവെള്ള പദ്ധതിക്കായി പൊളിച്ച വിവിധ റോഡുകളുടെ റിസ്റ്റോറേഷൻ പ്രവൃത്തികൾ	ജലവിഭവ വകുപ്പുമന്ത്രി
5	ശ്രീ. ആന്റണി ജോൺ	ആവോലിച്ചാൽ ലിഫ്റ്റ് ഇറിഗേഷൻ പദ്ധതി	ജലവിഭവ വകുപ്പുമന്ത്രി
6	ശ്രീ. പി. മമ്മിക്കുട്ടി	നെല്ലായയിലെ കരിങ്കൽ ഖനന ക്വാറിയുടെ പ്രവർത്തനം	നിയമം, വ്യവസായം, കയർ വകുപ്പുമന്ത്രി
7	ഡോ. എം. കെ. മുനീർ	കൊടുവള്ളി സി.എച്ച്.എം.കെ.എം ഗവണ്മെന്റ് ആർട്സ് ആൻഡ് സയൻസ് കോളേജിന്റെ സമഗ്ര വികസനം	ഉന്നത വിദ്യാഭ്യാസ-സാമൂഹ്യനീതി വകുപ്പുമന്ത്രി
8	ശ്രീ. സനീഷ്കുമാർ ജോസഫ്	ചാലക്കുടി താലൂക്ക് ആശുപത്രിയുടെ പ്രവർത്തനം	ആരോഗ്യ-വനിത-ശിശുവികസന വകുപ്പുമന്ത്രി
9	ശ്രീ. വി. ശശി	മുതലപ്പൊഴി മത്സ്യബന്ധന ഇറമുഖത്തിന്റെ താഴ്വരളളി, കഠിനംകുളം ഭാഗത്തെ തീരസംരക്ഷണം	മത്സ്യബന്ധനം, കായികം, വഖഫ്, ഹജ്ജ് തീർത്ഥാടനം വകുപ്പുമന്ത്രി

1	2	3	4
10	ശ്രീ. എം. രാജഗോപാലൻ	മലബാർ ഇസ്ലാമിക് കോംപ്ലക്സിന് പകരം ഭൂമി	മത്സ്യബന്ധനം, കായികം, വഖഫ്, ഹജ്ജ് തീർത്ഥാടനം വകുപ്പുമന്ത്രി

31st August 2022

ക്രമ നമ്പർ	അംഗത്തിന്റെ പേര്	വിഷയം	വകുപ്പുമന്ത്രി
1	2	3	4
1	ശ്രീ. ഇ. ചന്ദ്രശേഖരൻ	കാസർഗോഡ് ജില്ലയിലെ വിവിധ വകുപ്പുകളിലെ ഒഴിവുകൾ	മുഖ്യമന്ത്രി
2	ശ്രീ. എം. എസ്. അരുൺ കുമാർ	ദേവസ്വംബോർഡ് ക്ഷേത്രങ്ങളിലെ വരുമാനം	പട്ടികജാതി, പട്ടികവർഗ്ഗ, പിന്നാക്ക വിഭാഗക്ഷേമവും ദേവസ്വവും പാർലമെന്ററികാര്യവും വകുപ്പുമന്ത്രി
3	ശ്രീ. ഐ. സി. ബാലകൃഷ്ണൻ	അതിരാറ്റുകുന്ന്, വാളവയൽ വിദ്യാലയങ്ങളിൽ യു.പി. വിഭാഗം അനുവദിക്കുന്നതിന് നടപടി	പൊതുവിദ്യാഭ്യാസ-തൊഴിൽ വകുപ്പുമന്ത്രി
4	ശ്രീ. സി. എച്ച്. കുഞ്ഞമ്പു	ബേക്കൽ ബീച്ച് ഫെസ്റ്റിവൽ	പൊതുമരാമത്ത്-വിനോദസഞ്ചാരം, യുവജനകാര്യ വകുപ്പുമന്ത്രി
5	ശ്രീ. ജോബ് മൈക്കിൾ	മാമ്മൂട്-മല്ലപ്പള്ളി റോഡ് നവീകരണം	പൊതുമരാമത്ത്-വിനോദസഞ്ചാരം, യുവജനകാര്യ വകുപ്പുമന്ത്രി

6	ശ്രീ. റോജി എം. ജോൺ	അങ്കമാലി ബൈപ്പാസിന്റെയും കാലടി സമാന്തര പാലത്തിന്റെയും നിർമ്മാണം	പൊതുമരാമത്ത്-വിനോദസഞ്ചാരം, യുവജനകാര്യ വകുപ്പുമന്ത്രി
7	ശ്രീ. എച്ച്. സലാം	സംസ്ഥാനത്തെ അവയവ ദാന ശസ്ത്രക്രിയ	ആരോഗ്യ-വനിത-ശിശുവികസന വകുപ്പുമന്ത്രി
8	ശ്രീ. എൻ. എ. നെല്ലിക്കുന്ന്	കാസർകോട് ജനറൽ ആശുപത്രിയിലെ രാത്രികാല പോസ്റ്റ്മോർട്ടം	ആരോഗ്യ-വനിത-ശിശുവികസന വകുപ്പുമന്ത്രി
9	ശ്രീ. പി. സി. വിഷ്ണുനാഥ്	നെടുമ്പന സി.എച്ച്.സി.യിലെ ഐസൊലേഷൻ വാർഡിന്റെ നിർമ്മാണം	ആരോഗ്യ-വനിത-ശിശുവികസന വകുപ്പുമന്ത്രി
10	ശ്രീ. കെ. വി. സുമേഷ്	അഴീക്കോട് മിനിഫിഷ് ലാന്റിംഗ് സെന്റർ	മത്സ്യബന്ധനം, കായികം, വഖഫ്, ഹജ്ജ് തീർത്ഥാടനം വകുപ്പുമന്ത്രി

1st September 2022

ക്രമ നമ്പർ	അംഗത്തിന്റെ പേര്	വിഷയം	വകുപ്പുമന്ത്രി
1	2	3	4
1	ശ്രീ. കെ. ഡി. പ്രസേനൻ	ആലത്തൂർ ഫയർ സ്റ്റേഷൻ പുതിയ കെട്ടിടം	മുഖ്യമന്ത്രി
2	ശ്രീ. എൻ. ഷംസുദ്ദീൻ	ജില്ലാതല പോലീസ് കൺസൾട്ടേറ്റീവ് കമ്മിറ്റി	മുഖ്യമന്ത്രി

1	2	3	4
3	ശ്രീ. കെ. ബാബു (നെന്മാറ)	നെന്മാറ ഐ.റ്റി.ഐ.-ക്ക് സ്ഥലം ലഭ്യമാക്കാൻ നടപടി	റവന്യൂ-ഭവനനിർമ്മാണ വകുപ്പുമന്ത്രി
4	ശ്രീ. കെ. ജെ. മാക്സി	ഇതര സംസ്ഥാനങ്ങളിൽ നിന്ന് വന്ന സ്ഥിരതാമസക്കാർക്ക് വിവിധ സർട്ടിഫിക്കറ്റുകൾ ലഭ്യമാക്കാൻ നടപടി	റവന്യൂ-ഭവനനിർമ്മാണ വകുപ്പുമന്ത്രി
5	ശ്രീ. പ്രമോദ് നാരായൺ	റാന്നിയിൽ മഴക്കെടുതി മൂലം നഷ്ടം സംഭവിച്ച വ്യാപാരികൾക്ക് പ്രത്യേക പാക്കേജ്	റവന്യൂ-ഭവനനിർമ്മാണ വകുപ്പുമന്ത്രി
6	ശ്രീ. പി. പി. ചിത്തരഞ്ജൻ	മടയംതോട് നിവാസികൾക്ക് പട്ടയം ലഭ്യമാക്കൽ	റവന്യൂ-ഭവനനിർമ്മാണ വകുപ്പുമന്ത്രി
7	ശ്രീ. ടി. വി. ഇബ്രാഹിം	MLA പ്രാദേശിക വികസന ഫണ്ട്, ആസ്തി വികസന ഫണ്ട് മുഖേനയുള്ള പ്രവൃത്തികളുടെ GST നിരക്ക്	ധനകാര്യ വകുപ്പുമന്ത്രി
8	ശ്രീ. രമേശ് ചെന്നിത്തല	അപ്പർ കട്ടനാട് ഡെവലപ്പ്മെന്റ് അതോറിറ്റി	കൃഷി വകുപ്പുമന്ത്രി
9	ശ്രീ. പി. ഉബൈദുള്ള	മലപ്പുറം ഗവ. വനിതാ കോളേജിനു കെട്ടിടം	ഉന്നതവിദ്യാഭ്യാസ-സാമൂഹ്യനീതി വകുപ്പുമന്ത്രി

1	2	3	4
10	ശ്രീ. നജീബ് കാന്തപുരം	ടൈപ്പ് വൺ ഡയബറ്റിസ് ആയ വിദ്യാർത്ഥികൾക്കുള്ള ഇൻസുലിൻ	ഉന്നത വിദ്യാഭ്യാസ- സാമൂഹ്യനീതി വകുപ്പുമന്ത്രി
11	ശ്രീ. കോവൂർ കുഞ്ഞുമോൻ	എം.എൽ.എ. ഫണ്ട് ഉപയോഗിച്ചു വാങ്ങിയ സ്കൂൾ ബസ്സുകൾ	പൊതുവിദ്യാഭ്യാസ- തൊഴിൽ വകുപ്പുമന്ത്രി
12	ശ്രീ. ടി. സിദ്ദിഖ്	തോട്ടം തൊഴിലാളികളുടെ ആനുകൂല്യങ്ങൾ	പൊതുവിദ്യാഭ്യാസ- തൊഴിൽ വകുപ്പുമന്ത്രി
13	ശ്രീ. പി. പി. സുമോദ്	പുതുക്കോട് സർവ്വജന എച്ച്.എസ്.എസ്സ് കെട്ടിട നിർമ്മാണം	പൊതുവിദ്യാഭ്യാസ- തൊഴിൽ വകുപ്പുമന്ത്രി
14	ശ്രീ. ടി. ഐ. മധുസൂദനൻ	പെരുമ്പ പാലം നിർമ്മാണം	പൊതുമരാമത്ത്- വിനോദസഞ്ചാരം, യുവജനകാര്യ വകുപ്പുമന്ത്രി
15	ശ്രീ. ഐ. ബി. സതീഷ്	കരമന-വെള്ളൂര റോഡ് നിർമ്മാണം	പൊതുമരാമത്ത്- വിനോദസഞ്ചാരം, യുവജനകാര്യ വകുപ്പുമന്ത്രി
16	ശ്രീ. എൽദോസ് പി. കുന്നപ്പിള്ളിൽ	പെരുമ്പാവൂർ ബൈപ്പാസ് നിർമ്മാണം	പൊതുമരാമത്ത്- വിനോദസഞ്ചാരം, യുവജനകാര്യ വകുപ്പുമന്ത്രി
17	ശ്രീ. പി.ടി.എ. റഹീം	കോഴിക്കോട് എൻ.ഐ.ടി. അണ്ടർപാസ്	പൊതുമരാമത്ത്- വിനോദസഞ്ചാരം, യുവജനകാര്യ വകുപ്പുമന്ത്രി

1	2	3	4
18	ശ്രീ. സി. സി. മുരുകൻ	നാട്ടികയിലെ റോഡുകളുടെ പുനരുദ്ധാരണം	പൊതുമരാമത്ത്- വിനോദസഞ്ചാരം, യുവജനകാര്യ വകുപ്പുമന്ത്രി
19	ശ്രീ. മഞ്ഞളാംകുഴി അലി	വളാഞ്ചേരി- അങ്ങാടിപ്പുറം-വണ്ടൂർ- വടപ്പുരം റോഡ് നവീകരണം	പൊതുമരാമത്ത്- വിനോദസഞ്ചാരം, യുവജനകാര്യ വകുപ്പുമന്ത്രി
20	ശ്രീ. പി. അബ്ദുൽ ഹമീദ്	ദേശീയപാത 66 ൽ ഇടിമുഴിക്കൽ - തലപ്പാറ റോഡ് നിർമ്മാണം	പൊതുമരാമത്ത്- വിനോദസഞ്ചാരം, യുവജനകാര്യ വകുപ്പുമന്ത്രി
21	ശ്രീ. കെ. പി. മോഹനൻ	കൂത്തുപറമ്പിലെ വിവിധ റോഡുകളുടെ പുനരുദ്ധാരണം	പൊതുമരാമത്ത്- വിനോദസഞ്ചാരം, യുവജനകാര്യ വകുപ്പുമന്ത്രി
22	ശ്രീ. എം. വിൻസെന്റ്	കരമന-കളിയിക്കാവിള റോഡ് വികസനത്തിന്റെ ഭാഗമായ കൊടിനട- വഴിമുക്ക് മൂന്നാംഘട്ട പ്രവൃത്തി	പൊതുമരാമത്ത്- വിനോദസഞ്ചാരം, യുവജനകാര്യ വകുപ്പുമന്ത്രി
23	ശ്രീമതി കെ. കെ. രമ	കുഞ്ഞിപ്പള്ളി ടോൾ പ്ലാസ	പൊതുമരാമത്ത്- വിനോദസഞ്ചാരം, യുവജനകാര്യ വകുപ്പുമന്ത്രി
24	ശ്രീ. പി. ബാലചന്ദ്രൻ	പുലിക്കളി സംഘങ്ങൾക്ക് ധനസഹായം	പൊതുമരാമത്ത്- വിനോദസഞ്ചാരം, യുവജനകാര്യ വകുപ്പുമന്ത്രി

1	2	3	4
25	ശ്രീ. എ.കെ.എം. അഷ്റഫ്	മാസ്കമാരി-കരുഡപ്പുഴവ് റോഡിന് കിഫ്ബി അനുമതി	ധനകാര്യ വകുപ്പുമന്ത്രി
26	ശ്രീ. സേവ്യർ ചിറ്റിലപ്പിള്ളി	തൃശൂർ നെഞ്ചുരോഗാശുപത്രിയു ടെ പ്രവർത്തനം	ആരോഗ്യ-വനിത- ശിശുവികസന വകുപ്പുമന്ത്രി
27	ശ്രീ. ജി. സ്റ്റീഫൻ	കാട്ടാക്കട സി.എച്ച്.സി.-യുടെ പ്രവർത്തനം	ആരോഗ്യ-വനിത- ശിശുവികസന വകുപ്പുമന്ത്രി
28	ശ്രീ. അൻവർ സാദത്ത്	ആലുവ ജില്ലാ ആശുപത്രിയുടെ പ്രവർത്തനം	ആരോഗ്യ-വനിത- ശിശുവികസന വകുപ്പുമന്ത്രി
29	ശ്രീ. ഡി. കെ. മുരളി	കല്ലൂറ, പാലോട്, വാമനപുരം സി.എച്ച്.സി.-കളുടെ പ്രവർത്തനം	ആരോഗ്യ-വനിത- ശിശുവികസന വകുപ്പുമന്ത്രി
30	ശ്രീ. എം. വിജിൻ	കണ്ണൂർ ഗവ. മെഡിക്കൽ കോളേജ് ജീവനക്കാരുടെ വേതന വ്യവസ്ഥകൾ	ആരോഗ്യ-വനിത- ശിശുവികസന വകുപ്പുമന്ത്രി
31	ശ്രീ. ലിന്റോ ജോസഫ്	തിരുവമ്പാടി സ്റ്റേഡിയം നിർമ്മാണം	മത്സ്യബന്ധനം, കായികം, വഖഫ്, ഹജ്ജ് തീർത്ഥാടനം വകുപ്പുമന്ത്രി

APPENDIX V
PAPERS LAID ON THE TABLE

23rd August 2022

i) Papers as per rule 166 (1) :

ക്രമ നം.	എസ്.ആർ. ഒ. നമ്പർ	വിജ്ഞാപനത്തിന്റെ	
		നമ്പർ	തീയതി
(1)	(2)	(3)	
(1)	(2)	(4)	
1	256/2022	സി1/150/2020-വിജ്	
2	683/2022	ജി.ഒ.(ആർ.ടി.)നം.1876/2022/ഹോം	
3	684/2022	ജി.ഒ.(എം.എസ്)നം.137/2022/ഹോം	
4	685/2022	ജി.ഒ.(എം.എസ്)നം.139/2022/ഹോം	
5	686/2022	ജി.ഒ.(എം.എസ്)നം.128/2022/ഹോം	
6	714/2022	ജി.ഒ.(എം.എസ്)നം.143/2022/ഹോം	
7	715/2022	ജി.ഒ.(എം.എസ്)നം.144/2022/ഹോം	
8	721/2022	ജി.ഒ.(എം.എസ്)നം.146/2022/ഹോം	
9	726/2022	ജി.ഒ.(ആർ.ടി.)നം.2049/2022/ഹോം	
10	731/2022	സ.ഉ.(എം.എസ്)നം.148/2022/ആഭ്യന്തരം	
11	737/2022	ജി.ഒ.(എം.എസ്)നം.141/2022/ഹോം	
12	748/2022	ജി.ഒ.(എം.എസ്)നം.154/2022/ഹോം	
13	762/2022	ജി.ഒ.(എം.എസ്)നം.153/2022/ഹോം	
14	782/2022	ജി.ഒ.(ആർ.ടി.)നം. 2179/2022/ഹോം	
15	786/2022	ജി.ഒ.(ആർ.ടി.)നം.2209/2022/ഹോം	
16	182/2022	വിജി-സി3/514/2021-I/വിജി	
17	183/2022	വിജി-സി3/514/2021-II/വിജി	
18	184/2022	വിജി-സി3/514/2021-III/വിജി	
19	185/2022	വിജി-സി3/514/2021-IV/വിജി	
20	186/2022	വിജി-സി3/5/2022-I/വിജി	

(1)	(2)	(3)	(4)
21	187/2022	വിജി-സി3/5/2022-II/വിജി	25-2-2022
22	188/2022	വിജി-സി3/5/2022-III/വിജി	25-2-2022
23	189/2022	വിജി-സി3/5/2022-IV/വിജി	25-2-2022
24	531/2022	ജി.ഒ.(ആർ.ടി.)നം.1503/2022/ഹേറാം	29-5-2022
25	545/2022	ജി.ഒ.(ആർ.ടി.)നം. 1551/2022/ഹേറാം	3-6-2022
26	551/2022	വിജി-സി3/164/2022-I/വിജി	4-6-2022
27	552/2022	വിജി-സി3/164/2022-II/വിജി	4-6-2022
28	553/2022	വിജി-സി3/164/2022-III/വിജി	4-6-2022
29	554/2022	വിജി-സി3/164/2022-IV/വിജി	4-6-2022
30	579/2022	ജി.ഒ.(എം.എസ്)നം.113/2022/ഹേറാം	9-6-2022
31	581/2022	വിജി-സി3/74/2022-I/വിജി	9-6-2022
32	582/2022	വിജി-സി3/74/2022-II/വിജി	9-6-2022
33	583/2022	വിജി-സി3/74/2022-III/വിജി	9-6-2022
34	584/2022	വിജി-സി3/74/2022-IV/വിജി	9-6-2022
35	640/2022	ജി.ഒ.(ആർ.ടി.)നം. 1605/2022/ഹേറാം	8-6-2022
36	641/2022	ജി.ഒ.(ആർ.ടി.)നം. 1776/2022/ഹേറാം	27-6-2022
37	646/2022	ജി.ഒ.(ആർ.ടി.)നം. 1789/2022/ഹേറാം	28-6-2022
38	675/2022	ആഭ്യന്തരം-എസ്.എസ്.എ.2/ 66/2020-ആഭ്യന്തരം	7-7-2022
39	607/2022	സ.ഉ(അ) നമ്പർ 46/2022/തസ്വഭവ	24-5-2022
40	692/2022	ജി.ഒ.(പി)നം.78/2022/ടി.ഡി	7-7-2022
41	735/2022	സ.ഉ.(അച്ചടി)നം.59/2022/തസ്വഭവ	10-7-2022
42	752/2022	സ.ഉ.(അച്ചടി)നം.60/2022/തസ്വഭവ	20-7-2022
43	754/2022	സ.ഉ.(അച്ചടി)നം.61/2022/തസ്വഭവ	20-7-2022
44	761/2022	ജി.ഒ.(പി)നം.97/2022/ടാക്സിസ്	29-7-2022
45	385/2022	സ.ഉ.(അച്ചടി) നം.37/2022/തസ്വഭവ	13-4-2022
46	386/2022	സ.ഉ.(അച്ചടി) നം.37/2022/തസ്വഭവ	13-4-2022

(1)	(2)	(3)	(4)
47	387/2022	സ.ഉ.(അച്ചടി) നം.37/2022/തസ്വഭവ	13-4-2022
48	621/2022	ജി.ഒ.(പി)നം.65/2022/റ്റി.ഡി.	18-6-2022
49	622/2022	ജി.ഒ.(പി)നം.66/2022/റ്റി.ഡി.	18-6-2022
50	623/2022	ജി.ഒ.(പി)നം.67/2022/റ്റി.ഡി.	18-6-2022
51	624/2022	ജി.ഒ.(പി)നം.68/2022/റ്റി.ഡി.	18-6-2022
52	625/2022	ജി.ഒ.(പി)നം.69/2022/റ്റി.ഡി.	18-6-2022
53	718/2022	ജി.ഒ.(പി)നം.202/2022/ആർ.ഡി.	13-7-2022
54	725/2022	ജി.ഒ.(എം.എസ്)നം.7/2022/എച്ച്എസ്ജി	20-7-2022
55	---	297/ഡി(റ്റി)/2022/കെ.എസ്.ഇ.ആർ.സി.	25-6-2022
56	693/2022	ജി.ഒ.(പി)നം.20/2022/വനം	1-7-2022
57	702/2022	ജി.ഒ.(പി)നം.23/2022/വനം	15-7-2022
58	737/2021	സ.ഉ.(അച്ചടി) നം.32/2021/വനം	14-9-2021
59	651/2022	ജി.ഒ.(പി) നം.19/2022/എഫ്&ഡബ്ല്യുഎൽഡി	30-6-2022
60	723/2022	ജി.ഒ.(ആർ.ടി)നം.3002/2022/ആർ.ഡി	10-7-2022
61	677/2022	ജി.ഒ.(പി)നം.79/2022/ടാക്സസ്	9-7-2022
62	679/2022	ജി.ഒ.(പി) നം.80/2022/ടാക്സസ്	9-7-2022
63	703/2022	ജി.ഒ.(പി) നം.82/2022/ടാക്സസ്	18-7-2022
64	704/2022	ജി.ഒ.(പി) നം.83/2022/ടാക്സസ്	18-7-2022
65	705/2022	ജി.ഒ.(പി) നം.84/2022/ടാക്സസ്	18-7-2022
66	706/2022	ജി.ഒ.(പി) നം.85/2022/ടാക്സസ്	18-7-2022
67	707/2022	ജി.ഒ.(പി) നം.86/2022/ടാക്സസ്	18-7-2022
68	708/2022	ജി.ഒ.(പി) നം.87/2022/ടാക്സസ്	18-7-2022
69	709/2022	ജി.ഒ.(പി) നം.88/2022/ടാക്സസ്	18-7-2022
70	710/2022	ജി.ഒ.(പി) നം.89/2022/ടാക്സസ്	18-7-2022
71	711/2022	ജി.ഒ.(പി) നം.90/2022/ടാക്സസ്	18-7-2022
72	712/2022	ജി.ഒ.(പി) നം.91/2022/ടാക്സസ്	18-7-2022

(1)	(2)	(3)	(4)
73	713/2022	ജി.ഒ.(പി) നം.92/2022/ടാക്സസ്	18-7-2022
74	755/2022	ജി.ഒ.(പി) നം.98/2022/ടാക്സസ്	30-7-2022
75	767/2022	ജി.ഒ.(പി)നം.101/2022/ടാക്സസ്	2-8-2022
76	768/2022	ജി.ഒ.(പി)നം.102/2022/ടാക്സസ്	2-8-2022
77	774/2022	ജി.ഒ.(പി) നം.87/2022/ഫിൻ	3-8-2022
78	795/2022	ജി.ഒ.(പി) നം.105/2022/ടാക്സസ്	11-8-2022
79	--	കെ.എഫ്.സി/എച്ച്.ആർ/09/2021-22	23-9-2021
80	647/2022	ജി.ഒ.(പി)നം.77/2022/ഫിൻ	28-6-2022
81	700/2022	ജി.ഒ.(പി)നം.12/2022/ലോ	13-7-2022
82	785/2022	സ.ഉ.(അച്ചടി)നം.2/2022/വ്യവ.	25-1-2022
83	926/2021	സ.ഉ.(അച്ചടി) നമ്പർ 25/2021/വ്യവ.	18-11-2021
84	649/2022	ജി.ഒ.(പി)നം.11/2022/ഐ.ഡി.	29-6-2022
85	669/2022	ജി.ഒ.(പി) നം.13/2022/ഐ.ഡി.	5-7-2022
86	482/2022	സ.ഉ.(പി)നം.21/2022/മതുവ	13-5-2022
87	564/2022	സ.ഉ.(അച്ചടി) നം. 23/2022/മതുവ	6-6-2022
88	665/2022	സ.ഉ.(അച്ചടി)നം.3/2022/സാം.കാ.വ.	21-6-2022
89	653/2022	ജി.ഒ.(പി)നം.119/2022/കോ-ഓപ്പ്	2-7-2022
90	671/2022	ജി.ഒ.(പി)നം.115/2022/കോ-ഓപ്പ്	23-6-2022
91	682/2022	ജി.ഒ.(പി)നം.114/2022/കോ-ഓപ്പ്	22-6-2022
92	687/2022	ജി.ഒ.(പി)നം.110/2022/കോ-ഓപ്പ്	15-6-2022
93	727/2022	ജി.ഒ.(പി)നം.84/2022/കോ-ഓപ്പ്	25-5-2022
94	728/2022	ജി.ഒ.(പി)നം.86/2022/കോ-ഓപ്പ്	26-5-2022
95	742/2022	ജി.ഒ.(പി)നം.133/2022/കോ-ഓപ്പ്	26-7-2022
96	743/2022	ജി.ഒ.(പി)നം.131/2022/കോ-ഓപ്പ്	25-7-2022
97	744/2022	ജി.ഒ.(പി)നം.132/2022/കോ-ഓപ്പ്	25-7-2022
98	745/2022	ജി.ഒ.(പി)നം.113/2022/കോ-ഓപ്പ്	22-6-2022

(1)	(2)	(3)	(4)
99	753/2022	ജി.ഒ.(പി)നം.134/2022/കോ-ഓപ്പ്	29-7-2022
100	757/2022	ജി.ഒ.(പി)നം.99/2022/ട്രാക്ടർ	1-8-2022
101	758/2022	ജി.ഒ.(പി) നം.100/2022/ട്രാക്ടർ	1-8-2022
102	760/2022	ജി.ഒ.(പി)നം.135/2022/കോ-ഓപ്പ്	30-7-2022
103	765/2022	ജി.ഒ.(പി)നം.137/2022/കോ-ഓപ്പ്	1-8-2022
104	771/2022	ജി.ഒ.(പി)നം.33/2022/കോ-ഓപ്പ്	25-3-2022
105	772/2022	ജി.ഒ.(പി)നം.120/2022/കോ-ഓപ്പ്	4-7-2022
106	780/2022	ജി.ഒ.(പി)നം.140/2022/കോ-ഓപ്പ്	5-8-2022
107	787/2022	ജി.ഒ.(പി)നം.136/2022/കോ-ഓപ്പ്	1-8-2022
108	789/2022	ജി.ഒ.(പി)നം.138/2022/കോ-ഓപ്പ്	2-8-2022
109	798/2022	ജി.ഒ.(പി)നം.141/2022/കോ-ഓപ്പ്	10-8-2022
110	802/2022	ജി.ഒ.(പി)നം.142/2022/കോ-ഓപ്പ്	10-8-2022
111	442/2019	ജി.ഒ.(പി)നം.64/2019/കോ-ഓപ്പ്	4-6-2019
112	443/2019	ജി.ഒ.(പി)നം.70/2019/കോ-ഓപ്പ്	21-6-2019
113	499/2022	ജി.ഒ.(പി)നം.77/2022/കോ-ഓപ്പ്	19-5-2022
114	599/2022	ജി.ഒ.(പി) നം.108/2022/കോ-ഓപ്പ്	14-6-2022
115	618/2022	ജി.ഒ.(പി)നം.111/2022/കോ-ഓപ്പ്	18-6-2022
116	633/2022	ജി.ഒ.(പി)നം.71/2022/ട്രാക്ടർ	25-6-2022
117	634/2022	ജി.ഒ.(പി)നം.72/2022/ട്രാക്ടർ	25-6-2022
118	635/2022	ജി.ഒ.(പി)നം.73/2022/ട്രാക്ടർ	25-6-2022
119	636/2022	ജി.ഒ.(പി)നം.74/2022/ട്രാക്ടർ	25-6-2022
120	638/2022	ജി.ഒ.(പി) നം. 117/2022/കോ-ഓപ്പ്	27-6-2022
121	639/2022	ജി.ഒ.(പി) നം. 118/2022/കോ-ഓപ്പ്	27-6-2022
122	658/2022	ജി.ഒ.(പി)നം.75/2022/ട്രാക്ടർ	3-7-2022
123	659/2022	ജി.ഒ.(പി)നം.76/2022/ട്രാക്ടർ	3-7-2022
124	660/2022	ജി.ഒ.(പി)നം.77/2022/ട്രാക്ടർ	3-7-2022

(1)	(2)	(3)	(4)
125	668/2022	ജി.ഒ.(പി) നം. 121/2022/കോ-ഓപ്പ്	4-7-2022
126	672/2022	ജി.ഒ.(പി) നം. 122/2022/കോ-ഓപ്പ്	6-7-2022
127	676/2022	ജി.ഒ.(പി)നം.125/2022/കോ-ഓപ്പ്	8-7-2022
128	626/2022	ജി.ഒ.(പി)നം.53/2022/എൽ.ബി.ആർ.	16-6-2022
129	632/2022	ജി.ഒ.(പി)നം.51/2022/എൽ.ബി.ആർ	15-6-2022
130	642/2022	ജി.ഒ.(പി)നം.56/2022/എൽ.ബി.ആർ	23-6-2022
131	656/2022	ജി.ഒ.(പി)നം.62/2022/എൽ.ബി.ആർ	30-6-2022
132	662/2022	ജി.ഒ.(പി)നം.58/2022/എൽ.ബി.ആർ.	25-6-2022
133	664/2022	ജി.ഒ.(പി)നം.59/2022/എൽ.ബി.ആർ	27-6-2022
134	688/2022	ജി.ഒ.(പി)നം.65/2022/എൽ.ബി.ആർ	4-7-2022
135	689/2022	ജി.ഒ.(പി)നം.64/2022/എൽ.ബി.ആർ	4-7-2022
136	690/2022	ജി.ഒ.(പി)നം.66/2022/എൽ.ബി.ആർ	4-7-2022
137	698/2022	ജി.ഒ.(പി)നം.67/2022/എൽ.ബി.ആർ	4-7-2022
138	722/2022	ജി.ഒ.(പി)നം.72/2022/എൽ.ബി.ആർ.	13-7-2022
139	738/2022	ജി.ഒ.(പി)നം.68/2022/എൽ.ബി.ആർ	6-7-2022
140	739/2022	ജി.ഒ.(പി)നം.69/2022/എൽ.ബി.ആർ	6-7-2022
141	741/2022	ജി.ഒ.(പി)നം.75/2022/എൽ.ബി.ആർ	25-7-2022
142	751/2022	ജി.ഒ.(പി)നം.76/2022/എൽ.ബി.ആർ	27-7-2022
143	756/2022	ജി.ഒ.(പി)നം.77/2022/എൽ.ബി.ആർ.	30-7-2022
144	574/2022	ജി.ഒ.(പി)നം.44/2022/എൽ.ബി.ആർ.	2-6-2022
145	611/2022	ജി.ഒ.(പി)നം.48/2022/എൽ.ബി.ആർ.	13-6-2022
146	613/2022	ജി.ഒ.(പി)നം.52/2022/എൽ.ബി.ആർ	16-6-2022
147	627/2022	ജി.ഒ.(പി) നം.49/2022/എൽ.ബി.ആർ	15-6-2022
148	637/2022	ജി.ഒ.(പി)നം.57/2022/എൽ.ബി.ആർ	25-6-2022
149	674/2022	ജി.ഒ.(പി) നം.70/2022/എൽ.ബി.ആർ	7-7-2022
150	697/2022	ജി.ഒ.(പി)നം.73/2022/എൽ.ബി.ആർ	13-7-2022

(1)	(2)	(3)	(4)
151	617/2022	ജി.ഒ.(പി)നം.20/2022/ട്രാൻസ്	18-6-2022
152	549/2022	സ.ഉ.(പി)നം.19/2022/ആരോഗ്യം	30-5-2022
153	612/2022	സ.ഉ.(അച്ചടി)നം.6/2022/വ.ശി.വി.വ	18-5-2022
154	616/2022	ജി.ഒ.(പി)നം.23/2022/എച്ച്&എഫ്.ഡബ്ല്യു.ഡി	17-6-2022
155	629/2022	ജി.ഒ.(പി)നം. 25/2022/എച്ച്&എഫ്.ഡബ്ല്യു.ഡി	20-6-2022
156	681/2022	ജി.ഒ.(പി)നം.30/2022/എച്ച്&എഫ്.ഡബ്ല്യു.ഡി	28-6-2022
157	696/2022	ജി.ഒ.(പി)നം.11/2022/ഡബ്ല്യു.സി.ഡി.ഡി.	12-7-2022
158	497/2022	ജി.ഒ.(പി)നം. 1/2022/എഫ്&സിഎസ്.ഡി	7-4-2022

ii) Papers as per Rule 166 (B)

ക്രമ നം.	സ്ഥാപനം	റിപ്പോർട്ടിന്റെ	
		വർഷം	സ്വഭാവം
(1)	(2)	(3)	(4)
1	കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്	2015-16	വാർഷിക റിപ്പോർട്ട്
2	വിഷൻ വർക്കല ഇൻഫ്രാസ്ട്രക്ചർ ഡെവലപ്മെന്റ് കോർപ്പറേഷൻ ലിമിറ്റഡ്	2016-17 2017-18	വാർഷിക റിപ്പോർട്ട്
3	കേരള സംസ്ഥാന ജൈവവൈവിധ്യ ബോർഡ്	2020-21	വാർഷിക റിപ്പോർട്ട്
4	ആറാമത് സംസ്ഥാന ധനകാര്യകമ്മീഷൻ	2021	ഒന്നാമത്തെ റിപ്പോർട്ടിന്റെ സപ്ലിമെന്റും ശിപാർശകളിന്മേലുള്ള നടപടി റിപ്പോർട്ടും രണ്ടാമത്തെ റിപ്പോർട്ടിലെ ശിപാർശകളിന്മേലുള്ള നടപടി റിപ്പോർട്ടും

(1)	(2)	(3)	(4)
5	ടിവാൻഡ്രം സ്പിന്നിംഗ് മിൽസ് ലിമിറ്റഡ്	2009-10 2010-11	വാർഷിക റിപ്പോർട്ട്
6	ജില്ലാ നിയമ സേവന അതോറിറ്റി, പത്തനംതിട്ട	2015-16	പ്രത്യേക ഓഡിറ്റ് റിപ്പോർട്ട്
7	കേരള ആർട്ടിസാൻസ് ഡെവലപ്മെന്റ് കോർപ്പറേഷൻ ലിമിറ്റഡ്	2015-16 മുതൽ 2020-21 വരെ	വാർഷിക റിപ്പോർട്ട്
8	കേരള ഖാദി ഗ്രാമ വ്യവസായ ബോർഡ്	2020-21	വാർഷിക റിപ്പോർട്ട്
9	കേരള കേര കർഷക സഹകരണ ഫെഡറേഷൻ (കേരാ ഫെഡ്)	2020-21	വാർഷിക റിപ്പോർട്ടും ഓഡിറ്റ് റിപ്പോർട്ടും
10	ഉണ്ണായിവാദ്യർ സ്മാരക കലാനിലയം	2020-21	വാർഷിക റിപ്പോർട്ട്
11	കേരള കൈ തൊഴിലാളി വിദഗ്ദ്ധ തൊഴിലാളി ക്ഷേമ പദ്ധതി	2016-17	വാർഷിക റിപ്പോർട്ടും ഓഡിറ്റ് റിപ്പോർട്ടും
12	കേരള കെട്ടിട നിർമ്മാണ തൊഴിലാളി ക്ഷേമ ബോർഡ്	2017-18	വാർഷിക റിപ്പോർട്ട്
13	കേരള കശുവണ്ടി തൊഴിലാളി ആശ്വാസ ക്ഷേമനിധി ബോർഡ്	2019-20	വാർഷിക റിപ്പോർട്ടും ഓഡിറ്റ് റിപ്പോർട്ടും
14	കേരള ബീഡി, ചുരുട്ട് തൊഴിലാളി ക്ഷേമനിധി ബോർഡ്	2019-20 2020-21	വാർഷിക റിപ്പോർട്ടും ഓഡിറ്റ് റിപ്പോർട്ടും
15	കേരള തൊഴിലാളി ക്ഷേമനിധി ബോർഡ്	2020-21	വാർഷിക റിപ്പോർട്ടും ഓഡിറ്റ് റിപ്പോർട്ടും
16	മീറ്റ് പ്രോഡക്ട്സ് ഓഫ് ഇന്ത്യ ലിമിറ്റഡ്	2018-19	വാർഷിക റിപ്പോർട്ടും കണക്കുകൾ
17	ഇന്ത്യൻ ഇൻസ്റ്റിറ്റ്യൂട്ട് ഓഫ് ഡയബറ്റിസ്	2016-17	വാർഷിക റിപ്പോർട്ടും ഓഡിറ്റ് റിപ്പോർട്ടും

iii) Act passed by the Assembly:

ക്രമ നം.	ആക്റ്റിന്റെ		
	വർഷം	നമ്പർ	പേര്
1	2022	8	2022-ലെ കേരള ധനകാര്യ ആക്ട്
2	2022	9	2022-ലെ കേരള ധനകാര്യ (2-ാം നമ്പർ) ആക്ട്
3	2022	10	2022-ലെ കേരള ധനവിനിയോഗ (7-ാം നമ്പർ) ആക്ട്
4	2022	11	2022-ലെ കേരള ധനവിനിയോഗ (8-ാം നമ്പർ) ആക്ട്

iv) Answer to the questions below with delay statements as per Rule 47 (2) :

നിയമസഭ	സമ്മേളനം	നക്ഷത്ര ചിഹ്നമിടാത്ത ചോദ്യനമ്പർ
14	9	1836
	16	1926
	22	1311
15	2	3161
	5	38, 2005, 2007, 3791, 398, 1785, 1795

1 September 2022

Papers laid on the table :

The following papers were laid on the Table.

i) Papers as per rule 166 (1) :

ക്രമ നം.	എസ്.ആർ. ഒ. നമ്പർ	വിജ്ഞാപനത്തിന്റെ	
		നമ്പർ	തീയതി
1	332/2021	ജി.ഒ.(ആർ.ടി)നം.944/2021/ഹോം	26-3-2021
2	333/2021	ജി.ഒ.(ആർ.ടി)നം.1001/2021/ഹോം	31-3-2021
3	334/2021	ജി.ഒ.(ആർ.ടി)നം.1009/2021/ഹോം	31-3-2021

4	335/2021	ജി.ഒ.(ആർ.ടി)നം.1010/2021/ഹേറാം	31-3-2021
5	336/2021	ജി.ഒ.(ആർ.ടി)നം.1011/2021/ഹേറാം	31-3-2021
6	337/2021	ജി.ഒ.(ആർ.ടി)നം.1012/2021/ഹേറാം	31-3-2021
7	339/2021	ജി.ഒ.(ആർ.ടി)നം.998/2021/ഹേറാം	31-3-2021
8	340/2021	ജി.ഒ.(ആർ.ടി)നം.1018/2021/ഹേറാം	3-4-2021
9	342/2021	ജി.ഒ.(ആർ.ടി)നം.1017/2021/ഹേറാം	3-4-2021
10	343/2021	ജി.ഒ.(ആർ.ടി)നം.1020/2021/ഹേറാം	3-4-2021
11	344/2021	ജി.ഒ.(ആർ.ടി)നം. 1028/2021/ഹേറാം	3-4-2021
12	345/2021	ജി.ഒ.(ആർ.ടി)നം.1027/2021/ഹേറാം	3-4-2021
13	346/2021	ജി.ഒ.(ആർ.ടി)നം.1019/2021/ഹേറാം	3-4-2021
14	347/2021	ജി.ഒ.(ആർ.ടി)നം.1025/2021/ഹേറാം	3-4-2021
15	348/2021	ജി.ഒ.(ആർ.ടി)നം.1026/2021/ഹേറാം	3-4-2021
16	349/2021	ജി.ഒ.(ആർ.ടി)നം.1024/2021/ഹേറാം	3-4-2021
17	648/2022	സ.ഉ.(പി)നം.16/2022/പൊ.ഭ.വ	28-6-2022
18	764/2022	റിജ്-സി1/85/2022-റിജ്	29-7-2022
19	791/2022	ജി.ഒ.(എം.എസ്)നം.171/2022/ജി.എ.ഡി.	8-8-2022
20	808/2022	ജി.ഒ.(എം.എസ്)നം.174/2022/ജി.എ.ഡി.	12-8-2022
21	820/2022	ജി.ഒ.(എം.എസ്)നം.169/2022/ഹേറാം	16-8-2022
22	827/2022	ജി.ഒ.(ആർ.ടി)നം.2316/2022/ഹേറാം	20-8-2022
23	736/2022	സ.ഉ(അച്ചടി) നം. 62/2022/തസ്വഭവ	26-7-2022
24	773/2022	സ.ഉ(അച്ചടി) നം. 64/2022/തസ്വഭവ	2-8-2022
25	814/2022	സ.ഉ.(അച്ചടി)നം.65/2022/തസ്വഭവ	9-8-2022
26	809/2022	ജി.ഒ.(പി)നം.215/2022/ആർ.ഡി.	12-8-2022
27	828/2022	ജി.ഒ.(എം.എസ്)നം.8/2022/എച്ച്എസ്ജി	21-8-2022
28	812/2022	ജി.ഒ.(പി)നം.16/2022/ലോ	17-8-2022
29	813/2022	ജി.ഒ.(പി)നം.16/2022/ലോ	17-8-2022

30	825/2022	ജി.ഒ.(പി)നം.15/2022/ഐ.ഡി.	20-8-2022
31	769/2022	ജി.ഒ.(പി)നം.139/2022/കോ-ഓപ്പ്	2-8-2022
32	780/2022	ജി.ഒ.(പി)നം.140/2022/കോ-ഓപ്പ്	5-8-2022
33	799/2022	ജി.ഒ.(പി)നം.112/2022/കോ-ഓപ്പ്	22-6-2022
34	800/2022	ജി.ഒ.(പി)നം.109/2022/കോ-ഓപ്പ്	15-6-2022
35	801/2022	ജി.ഒ.(പി)നം.116/2022/കോ-ഓപ്പ്	23-6-2022
36	804/2022	ജി.ഒ.(പി)നം.127/2022/കോ-ഓപ്പ്	15-7-2022
37	805/2022	ജി.ഒ.(പി)നം.128/2022/കോ-ഓപ്പ്	15-7-2022
38	823/2022	ജി.ഒ.(പി)നം.130/2022/കോ-ഓപ്പ്	22-7-2022
39	824/2022	ജി.ഒ.(പി)നം.145/2022/കോ-ഓപ്പ്	17-8-2022
40	790/2022	ജി.ഒ.(പി) നം. 78/2022/എൽ.ബി.ആർ.	2-8-2022
41	792/2022	ജി.ഒ.(പി) നം. 79/2022/എൽ.ബി.ആർ.	4-8-2022
42	796/2022	ജി.ഒ.(പി) നം.80/2022/എൽ.ബി.ആർ.	4-8-2022
43	667/2022	ജി.ഒ.(പി) നം.8/2022/ഡി.ഡി.	29-6-2022
44	701/2022	ജി.ഒ.(പി)നം.9/2022/ഡി.ഡി.	6-7-2022
45	797/2022	ജി.ഒ.(പി)നം. 10/2022/ഡി.ഡി.	11-8-2022

ii) Papers as per Rule 166 B.

ക്രമ നം.	സമാപനം	റിപ്പോർട്ടിന്റെ	
		വർഷം	സ്വഭാവം
1	ഇൻസ്റ്റിറ്റ്യൂട്ട് ഓഫ് മാനേജ്മെന്റ് ഇൻ ഗവൺമെന്റ്	2019-20	വാർഷിക റിപ്പോർട്ട്
2	കേരള വാട്ടർ അതോറിറ്റി	2015-16 2016-17	ആഡിറ്റ് റിപ്പോർട്ട്
3	കേരള സംസ്ഥാന പട്ടിക ജാതി പട്ടിക ഗോത്ര വർഗ്ഗ കമ്മീഷൻ	2017-18	പ്രത്യേക ആഡിറ്റ് റിപ്പോർട്ട്

4	സംസ്ഥാന ഓഡിറ്റ് വകുപ്പ്	2018-19	സമാഹൃത ഓഡിറ്റ് റിപ്പോർട്ടിന്മേലുള്ള തിരുത്തൽ പത്രിക
5	ആട്ടോകാസ്റ്റ് ലിമിറ്റഡ്	2019-20	വാർഷിക റിപ്പോർട്ട്
6	കേരള ലാൻഡ് ഡെവലപ്മെന്റ് കോർപ്പറേഷൻ ലിമിറ്റഡ്	2016-17	വാർഷിക റിപ്പോർട്ടും കണക്കുകൂട്ടും
7	കേരള ഫീഡ്സ് ലിമിറ്റഡ്	2019-20	വാർഷിക റിപ്പോർട്ട്
8	കേരള റേഷൻ വ്യാപാരി ക്ഷേമനിധി	2018-19 2019-20	ഓഡിറ്റ് റിപ്പോർട്ട്

iii) As per Rule 47 (2) :

നിയമസഭ	സമ്മേളനം	നക്ഷത്ര ചിഹ്നമിടാത്ത ചോദ്യനമ്പർ
13	14	257
14	2	3360
	5	197
	14	2681
	19	1669
15	2	1379, 1401, 3479
	5	54, 334, 402, 489, 523, 555, 2064, 2389, 2391, 2392, 3710, 3714, 4081, 4095

iv) Papers as per Rule 236 (5) :

സബ്ജക്ട് കമ്മിറ്റി	കാലതാമസപത്രികകളുടെ വിശദാംശം		
	സാമ്പത്തിക വർഷം	റിപ്പോർട്ട് നമ്പർ	ഖണ്ഡിക നമ്പർ
XIV—ആഭ്യന്തരകാര്യങ്ങൾ	2020-21	5	67, 68, പുതിയ ശീർഷകം (i)
I—കൃഷിയും മൃഗസംരക്ഷണവും മത്സ്യബന്ധനവും	2019-20	4	30,35,36

v) Papers as per Rule 236 (6) :

ധനാഭ്യർത്ഥന നമ്പർ	വാർഷിക പ്രവർത്തന റിപ്പോർട്ടിന്റെ വിശദാംശം	
	സാമ്പത്തിക വർഷം	വകുപ്പ്/സ്ഥാപനം
XVI—പെൻഷനും പലവകയും	2021-22	പൊതുഭരണ (പൊളിറ്റിക്കൽ) വകുപ്പ്
XVII—വിദ്യാഭ്യാസം, കായിക വിനോദം, കല, സംസ്കാരം & XX—ശുദ്ധജലവിതരണവും ശുചീകരണവും	„	പരിസ്ഥിതി വകുപ്പ്
XVIII— വൈദ്യസഹായരംഗവും പൊതുജനാരോഗ്യവും	„	ആഭ്യന്തര വകുപ്പ് (കെമിക്കൽ എക്സാമിനേഷൻസ് ലബോറട്ടറി)
XLVI—സാമൂഹ്യ സുരക്ഷിതത്വവും ക്ഷേമവും	„	പൊതുഭരണ (ഫ്രീഡം ഫൈറ്റേഴ്സ് പെൻഷൻ) വകുപ്പ് (ലാൻറ് റവന്യൂ കമ്മീഷണർ, ട്രഷറി വകുപ്പ് എന്നിവയുടെ നിയന്ത്രണത്തിലുള്ളത്)

XXII —നഗരവികസനം	2020-21 (കാലതാമസ പത്രിക സഹിതം)	തദ്ദേശ സ്വയംഭരണ വകുപ്പ് പ്ലാനിംഗ്
”		നഗരകാര്യ വകുപ്പ്
XXXV—പഞ്ചായത്ത് & XXXVIII—പലവക സാമ്പത്തിക സർവ്വീസുകൾ		പഞ്ചായത്ത് വകുപ്പ്
XXXVI—ഗ്രാമ വികസനം		തദ്ദേശ സ്വയംഭരണ വകുപ്പ് (ഗ്രാമ വികസന കമ്മീഷണറേറ്റ്)
XXXVII—വ്യവസായങ്ങൾ	2010-11	വ്യവസായ വകുപ്പ് (കേരള സംസ്ഥാന കശുവണ്ടി വികസന കോർപ്പറേഷൻ)
”	2011-12	”
”	”	വ്യവസായ വകുപ്പ് [കേരള സ്റ്റേറ്റ് ഹാന്റി ക്രാഫ്റ്റ്സ് അപ്പക്സ് സഹകരണ സംഘം (സുരഭി)]
”	2012-13	വ്യവസായ വകുപ്പ് (കേരള സംസ്ഥാന കശുവണ്ടി വികസന കോർപ്പറേഷൻ)
XXXVII —വ്യവസായങ്ങൾ	2014-15	വ്യവസായ വകുപ്പ് (കേരള സംസ്ഥാന കശുവണ്ടി വികസന കോർപ്പറേഷൻ)
”		കൈത്തറി - വസ്തു വകുപ്പ്
”	2015-16	വ്യവസായ വകുപ്പ് (കേരള സംസ്ഥാന കശുവണ്ടി വികസന കോർപ്പറേഷൻ)

XXXVII —വ്യവസായങ്ങൾ	2016-17	„
„	2018-19 (കാലതാമസ പത്രിക സഹിതം)	„
„	2019-20 (കാലതാമസ പത്രിക സഹിതം)	„
„	2020-21 (കാലതാമസ പത്രിക സഹിതം)	„
„	2021-22	വ്യവസായ വകുപ്പ് (കേരള സംസ്ഥാന ബാബു കോർപ്പറേഷൻ ലിമിറ്റഡ്)
„	„	വ്യവസായ വകുപ്പ് (കേരള ഖാദി ഗ്രാമ വ്യവസായ ബോർഡ്)
„	„	വ്യവസായ വകുപ്പ് (കേരള കരകൗശല വികസന കോർപ്പറേഷൻ)
„	„	വ്യവസായ വകുപ്പ് (കേരള ദിനേശ് ബീഡി തൊഴിലാളി കേന്ദ്ര സഹകരണ സംഘം)

XXXVII—വ്യവസായങ്ങൾ	2021-22	വ്യവസായ വകുപ്പ് [സ്റ്റീൽ ഇൻഡസ്ട്രിയൽസ് കേരള ലിമിറ്റഡ് (സിൽക്ക്)]
”	”	വ്യവസായ വകുപ്പ് (കെൽടോൺ ഇലക്ട്രോ സെറാമിക്സ് ലിമിറ്റഡ്)
”	”	വ്യവസായ വകുപ്പ് (മെറ്റൽ ഇൻഡസ്ട്രീസ് ലിമിറ്റഡ്)
”	”	വ്യവസായ വകുപ്പ് [കേരള സ്റ്റേറ്റ് ആർട്ടിസാൻസ് ഡെവലപ്മെന്റ് കോർപ്പറേഷൻ ലിമിറ്റഡ് (കാഡ്കോ)]
”	”	വ്യവസായ വകുപ്പ് [കേരള സ്റ്റേറ്റ് ഹാന്റി ക്രാഫ്റ്റ്സ് അപ്പക്സ് സഹകരണ സംഘം (സുരഭി)]
XXIX—കൃഷി	2017-18	കാർഷിക വികസന കർഷകക്ഷേമ വകുപ്പ് , മണ്ണ് പര്യവേക്ഷണ മണ്ണ് സംരക്ഷണ വകുപ്പ്
XXIX—കൃഷി XXX—ക്ഷേത്രം XXXIX—വൈദ്യുത പദ്ധതികൾ	2021-22	കാർഷിക വികസന കർഷകക്ഷേമ വകുപ്പ്

XXIX—കൃഷി	”	കാർഷിക വികസന കർഷകക്ഷേമ വകുപ്പ് (സംസ്ഥാന ഹോർട്ടികൾച്ചർ മിഷൻ കേരള)
”	”	മണ്ണ് പര്യവേക്ഷണ മണ്ണ് സംരക്ഷണ വകുപ്പ്
VII—മുദ്രപത്രങ്ങളും രജിസ്ട്രേഷനും	2020-21 (കാലതാമസ പത്രിക സഹിതം)	നികുതി വകുപ്പ് (രജിസ്ട്രേഷൻ ഇൻസ്പെക്ടർ ജനറൽ ഓഫീസ്, ട്രഷറി ഡയറക്ടറേറ്റ്, ലാൻഡ് റവന്യൂ കമ്മീഷണറേറ്റ്)
XVIII—വൈദ്യസഹായരംഗവും പൊതുജനാരോഗ്യവും	2021-22	ഇൻഷുറൻസ് മെഡിക്കൽ സർവ്വീസസ് വകുപ്പ്
XXXI—മൃഗസംരക്ഷണം	2021-22 (കാലതാമസ പത്രിക സഹിതം)	മൃഗസംരക്ഷണവകുപ്പ്
”		കേരള ലൈവ്സ്റ്റോക്ക് ഡെവലപ്പ്മെന്റ് ബോർഡ്
”		കേരള ഫീഡ്സ് ലിമിറ്റഡ്
XVII—വിദ്യാഭ്യാസം, കായിക വിനോദം, കല, സംസ്കാരം	2019-20 (കാലതാമസ പത്രിക സഹിതം)	കായിക യുവജനകാര്യ വകുപ്പ്

APPENDIX – VI
STATEMENT SHOWING THE DETAILS OF BILLS PASSED, DATE OF INTRODUCTION,
AMENDMENTS RECEIVED, DATE OF PASSING Etc.

Sl. No	Name of Bill	Date of Introduction of the Bill	Amendments received						Number of Members participated in the discussion		Time taken (H.M.) (H.M.)	Date of Passing
			Before reference to Subject/ Select Committee			After reference to Subject/Select Committee		Clause by Clause Consideration	Before reference to subject Committee	After reference to Subject/ Select Committee		
			Ordinance disapproval motion	Circulation	Subject/ Select Committee	Circulation	Recommendation					
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)	(13)
1	The Kerala Repealing and Saving Bill, 2021. (Bill No.44)	23-8-2022	-	109	109	-	-	18	6	0.20	23-8-2022	
2	The Kerala Co-operative Societies (Second Amendment) bill, 2022 (Bill No.127)	23-8-2022	-	109	109	108	108	83	4	4	2.33	29-8-2022

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)	(13)
3	The Kerala Maritime Board (Amendment) Bill, 2022 (Bill No.129)	23-8-2022	-	109	109	110	110	382	5	4	2.07	29-8-2022
4	The Kerala Lok Ayukta (Amendment) Bill, 2022. (Bill No.133)	23-8-2022	-	109	109	106	106	325				
5	The Kerala Public Service Commission (Additional Functions as Respects Certain Corporations and Companies) Second Amendment Bill,2022.(Bill No.131)	23-8-2022	-	110	110	108	108	17				

6	The Kerala Jewellery Workers' Welfare Fund (Amendment) Bill,2022 (Bill No.130)	23-8-2022	-	110	110	109	109	80	2	2	0.6	30-8-2022
7	The Kerala Local Self Government Common Service Bill, 2022. (Bill No. 136)	24-8-2022	-	110	110	108	108	212	6	6	3.43	31-8-2022
8	The Kerala Industrial Single Window Clearance Boards and Industrial Township area Development (Amendment) Bill, 2022.(Bill No.134)	24-8-2022	-	110	110	108	108	454				

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)	(13)
9	The Kerala Public Enterprises (Selection and Recruitment) Board Bill, 2022. (Bill No. 135)	24-8-2022	-	110	110	108	108	649	6			31-8-2022
10	The University Laws (Amendment) Bill, 2022. (Bill No.132)	24-8-2022	-	109	109	106	106	376				
11	The Kerala Fiscal Responsibility (Amendment) Bill (Bill No.125)	24-8-2022	-	110	110	106	106	190	4	6	2.53	1-9-2022
12	The Kerala Public Service Commission (Additional Functions as Respects the Services under the Waqf Board) Repeal Bill, 2022. (Bill No.138)	1-9-2022	-	-	-	-	-	-	-	-	0.25	1-9-2022

APPENDIX – VII**SALIENT FEATURES OF THE BILLS****1. The Kerala Fiscal Responsibility (Amendment) Bill, 2022**

This Bill is intended to amend the Kerala Fiscal Responsibility Act, 2003 brought by the Government to ensure prudence in fiscal management and fiscal stability by progressive elimination of revenue deficit and sustainable debt management in a manner consistent with the fiscal stability in accordance with the revised road map of the 15th Finance Commission.

2. The Kerala Co-operative Societies (Second Amendment) Bill, 2022

Proviso to section 2(ia) of the Kerala Co-operative Societies Act, 1969 as amended by the Kerala Co-operative Societies (Amendment) Act, 2021 (Act 34 of 2021) says that “Provided that if the general body of a District Co-operative Bank has not passed the resolution under section 14A, it shall continue as such for a period of two years from the date of commencement of the Kerala Co-operative Societies (Amendment) Act, 2021 or till the Registrar completes the process under clauses (a), (b) and (c) of sub-section (1) of section 74H, whichever is earlier;”. Date of commencement of the amendment Act is 13th January, 2022. Since the stay order and status quo order issued by the Hon'ble High Court of Kerala are continuing in force, the Registrar of Kerala Co-operative Societies could not complete the procedure for merger within the period of two years as stipulated in the above said proviso. Hence, the Government have decided to extend the period from “two years” to “three years”.

3. The Kerala Maritime Board (Amendment) Bill, 2022

The Kerala Maritime Board was constituted as per the Kerala Maritime Board Act, 2017 passed by the State Legislative Assembly and issued notification vesting the assets and liabilities of the Directorate of Ports, Kerala State Maritime

Development Corporation and the Kerala Maritime Institute in the Maritime Board. The notification also provided for the conversion of employees of the Directorate of Ports and other sub-offices as employees of the Board.

2. Government intends to shift the Headquarters of Board to Thiruvananthapuram for the administrative convenience of the Board, to establish a Regional Office at Kochi, to redetermine the Chairman's qualifications, to fix the term of office of the Chairman, Vice-Chairman and nominated members as three years, to enhance the efficiency of the Board and to make the Chief Executive Officer as Member Secretary of the Board. It is also to be ensured that rules, regulations and other directions of the Government are keenly followed by the Board. In the backdrop that the employees approached the Hon'ble Kerala Administrative Tribunal raising apprehension that employees who were transferred to the Board shall cease to be Government employees and Hon'ble Tribunal directed the Government to take decision after considering the demands of the representatives of the petitioners, Government accordingly decided to allow the employees of the Directorate of Ports and Port offices to continue as Government employees. Moreover, the Government also decided to appoint an administrator to oversee the administrative and financial affairs of the board. The Government have decided to bring in amendments to the Kerala Maritime Board Act, 2017 for the above said matters.

4. The Kerala Jewellery Workers' Welfare Fund (Amendment) Bill, 2022

Sub-section (1) of section 4 of the Kerala Jewellery Workers' Welfare Fund Act, 2009 provides that every jewellery worker and self employed person shall pay to the Fund rupees twenty per month as contribution. Sub-section (2) of section 4 of the said Act provides that the Government shall pay to the Fund every year an amount equal to five percentage of the amount remitted by every member under sub-section (1) as contribution.

As the income of the Kerala Jewellery Workers' Welfare Fund Board is insufficient to disburse the benefits of the jewellery workers and to meet the administrative expenses of the Board, the Government have decided to amend the sub-section (1) of section 4 of the Kerala Jewellery Workers' Welfare Fund Act, 2009 for enhancing the contribution to be paid by every jewellery workers and self-employed from twenty rupees to fifty rupees.

5. The Kerala Public Service Commission (Additional Functions as Respects Certain Corporations and Companies) Second Amendment Bill, 2022

The Kerala Non-Resident Keralites' Welfare Board was constituted on 2009 in accordance with the Non-Resident Keralites' Welfare Act, 2008 (10 of 2009). In exercise of the powers conferred by section 12 of the said Act, 23 posts were created in the Kerala Non-Resident Keralites' Welfare Board as per G.O. (Ms.)No.4/2010/NORKA, dated 20-12-2010. As per sub-section (3) of section 12 of the Act, the Kerala Service Rules (Part I & II) is applicable to the existing posts of the Board. Subject to these provisions, Government may, as per sub-section (2) of section 12 of the Act, determine the method of appointment, salary, other benefits and other terms of service of the Chief Executive Officer and other Officers. Thus the draft Special Rules were formulated and the Subject Committee approved the draft Rules with the suggestion to include an amendment to the provision that the direct appointment to the post should be through Public Service Commission.

2. As the Kerala Non-Resident Keralites' Welfare Board is not currently included in the Kerala Public Service Commission (Additional Functions as respects Certain Corporations and Companies) Act, 1970, the Government have decided to amend the said Act to include the Board within the purview of the said Act.

6. The University Laws (Amendment) Bill, 2022

The University Grants Commission (Minimum Qualifications for Appointment of Teachers and Other Academic Staff in Universities and Colleges and Other Measures for the Maintenance of Standards in Higher Education) Regulations, 2018 provides that the Chancellor shall appoint the Vice-Chancellor from a panel submitted by the Search-cum-Selection Committee. The Kerala State Higher Education Council has submitted a proposal to include three members in the Search-cum-Selection Committee to be constituted for the appointment of Vice-Chancellor. The Government have examined the said proposal and decided to include two more members in the Search-cum-Selection Committee. The Government have decided to amend the provision regarding the age limit for the appointment of the Vice-Chancellor also. Hence the Government have decided to amend the Kerala University Act, 1974 (17 of 1974), the Calicut University Act, 1975 (5 of 1975), the Mahatma Gandhi University Act, 1985 (12 of 1985), the Sree Sankaracharya University of Sanskrit Act, 1994 (5 of 1994) and the Kannur University Act, 1996 (22 of 1996) for the said purpose.

7. The Kerala Lok Ayukta (Amendment) Bill, 2022

The Kerala Lok Ayukta Act, 1999 (8 of 1999) provides for the appointment and functions of certain authorities for making enquiries into any action relating to matters specified in List II or List III of the 7th Schedule to the Constitution of India taken by or on behalf of the Government of Kerala or certain public authorities in the State of Kerala in certain cases and for matters connected therewith.

Section 3 of the said Act provides for matters relating to the appointment of Lok Ayukta and Upa-Lok Ayuktas. Under sub-section (2) of the said section, a person to be appointed as Lok Ayukta shall be a person who has held the office of a Judge of the Supreme Court or that of the Chief Justice of a High Court. Now the

Government intends to consider a retired Judge of the High Court also to the post of Lok Ayukta by amending sub-section(2). Sub-section (3) of the said section provides that a person to be appointed as Upa-Lok Ayukta shall be a person who holds or has held the office of a Judge of a High Court. It has been decided to omit the existing provision regarding appointment of a sitting Judge of the High Court as Upa-Lok Ayukta by amending the said sub-section (3).

Under section 5 of the said Act, the term of office of the Lok Ayukta and Upa-Lok Ayukta shall be five years from the date on which they assume office. Now it has been decided to fix seventy years as the maximum age limit for holding the office of Lok Ayukta and Upa-Lok Ayukta by amending section 5 of the said Act. Further decided to insert a provision regarding the term of office of the present Lok Ayukta and Upa-Lok Ayuktas.

As there was no provision in the said Act for the arrangement to be made in case of occurrence of any vacancy in the office of the Lok Ayukta, it has been decided to insert new provisions viz, sub-sections 5 (A) and 5 (B) to section 7 of the said Act.

Sub-section (1) of section 14 of the said Act empowers the competent authority to accept the declaration under sub-section (3) of section 12 of the said Act. Now the Government have decided to empower the competent authority to reject the declaration as well by making amendments to sections 14 and 15.

8. The Kerala Industrial Single Window Clearance Boards and Industrial Township Area Development (Amendment) Bill, 2022

Kerala Industrial Single Window Clearance Boards and Industrial Township Area Development Act, 1999 (5 of 2000) provide for the speedy issue of various licences, clearances and certificates required for the setting up, expansion, diversification and modernisation of enterprises in the State, and renewal thereof and for the constitution of Industrial Township Area Authorities and for matters connected therewith.

The Government have decided to amend the Kerala Industrial Single Window Clearance Boards and Industrial Township Area Development Act, 1999 (5 of 2000) by incorporating provisions to constitute a District Grievance Redressal Committee at District level to monitor that the services to any person who has submitted an application for clearances or certificates, licences, permits, consents or renewal or any other matter incidental thereto, required under various State enactments, for setting up, running, expansion, diversification or modernisation of enterprises having Capital Investment upto five crores and to redress the grievances of such persons and to take steps against such designated officer who has failed or caused delay to provide the services and to constitute a State Grievance Redressal Committee as an appellate authority upon the orders of the said Committee and for the matters connected therewith.

9. The Kerala Public Enterprises (Selection and Recruitment) Board Bill, 2022

At present the recruitments to make appointments to the various posts in the Public Sector Undertakings under the administrative control of Industries and Commerce Department are done through three channels. Posts like Chief Executive Officer / Managing Director are being selected through Kerala Public Enterprises Selection Board. Other posts are being recruited through Kerala Public Service Commission and the Public Sector Undertakings themselves depending on selection procedures in accordance with the guidelines issued by the Government from time to time. Appointments to the various posts in Public Sector Undertakings under the administrative control of the Department of Industries and Commerce, which are not under the purview of the Kerala Public Service Commission and the Kerala Public Enterprises Selection Board, for appointment in various posts in Public Sector Undertakings under the administrative control of Departments other than the Industries and Commerce Department of Government of Kerala, to the posts for which appointment are not to be made through the Kerala Public Service Commission, on request from the departments concerned. It is observed that a fool proof mechanism to be brought to introduce cent percent transparency in the matter. Public Sector Restructuring and Internal Audit Board (RIAB) has recommended for the formation of a new Board Viz. Kerala Public Enterprises Selection and Recruitment Board so as to make recruitments in a

transparent and uniform manner. Hence, the Government have decided to constitute the Kerala Public Enterprises Selection and Recruitment Board for the said purpose.

10. The Kerala Local Self Government Common Service Bill, 2022

Sub-section (4) of section 180 of the Kerala Panchayat Raj Act, 1994 (Act 13 of 1994) provides that the Government shall, by rules made under the Kerala Public Services Act, 1968 (Act 19 of 1968) regulate the classification, methods of recruitment, conditions of service, pay and allowances and discipline and conduct of the officers and the employees for the constitution of a separate service, of any class of officers or servants of Panchayats either for the whole State or for each district. Sub-section (1B) of section 222 of the Kerala Municipality Act, 1994 (Act 20 of 1994) provides that the Government shall, by rules made under the Kerala Public Services Act, 1968 (Act 19 of 1968) regulate the classification, method of recruitment, conditions of service, pay and allowances, discipline and conduct of the officers and the employees and for the constitution of a separate service, for any class of officers or employees of Municipalities either for the whole State or for each district. Sub-section (2) of section 10 of the Kerala Town and Country Planning Act, 2016 (Act 9 of 2016) provides for the appointment of officers and staff in the Department of Local Self Government Department (Planning) with such terms and conditions of service as may be prescribed.

As a part of constituting Local Self Government common service by integrating the services under Panchayat, Municipality, Local Self Government Department (Planning), and also the services of Rural Development and Local Self Government Engineering Division, in order to make the service of the Local Self Government Institutions more efficient, effective and to co-ordinate planning and development activities at various levels and also to empower the Government to frame State Service Rules and Subordinate Service Rules for Local Self Government Department under the Kerala Public Services Act, 1968 (Act 19 of 1968) Government have decided to bring suitable amendments in sub-section (4) of section 180 of the Kerala Panchayat Raj Act, 1994 (Act 13 of 1994), sub-section (1B) of section 222 of the Kerala Municipality Act, 1994 (Act 20 of 1994) and section 10 of the Kerala Town and Country Planning Act, 2016 (Act 9 of 2016).

11. The Kerala Public Service Commission (Additional Functions as Respects the Services under the Waqf Board) Repeal Bill, 2022

The Kerala Public service Commission (Additional Functions as respects the services under the Waqf Board) Act, 2021 provides certain additional functions to the Kerala Public Service Commission regarding administrative services under the Waqf Board. After coming into force of this Act, the Government was not able to take further action in consultation with the Waqf Board and the Public Service Commission for implementing objectives of this Act on account of the anxieties of muslim communities and opinion of muslim organisations and thereby, not able to make new appointment to the Board. Hence Government have decided to repeal the Kerala Public Service Commission (Additional Functions as respects the services under the Waqf Board) Act, 2021 (Act 15 of 2021) and to introduce a new system for appointments in respect of the administrative services under the State Waqf Board.

12. The Kerala Repealing and Saving Bill, 2021

The periodical repealing of Acts which are obsolete or are no longer needed help to remove those laws from the Statute Book. Obsolete Acts having been limited to endure only for specified period or purpose or which had been enacted for the continuance of previous temporary Acts need not be kept alive in the Statute Book. Obsolete Acts which are no longer capable of being put into force which have exhausted its operation by the accomplishment of the objects also can be removed from the Statute Book.

2. Amendment Acts are not necessary to be retained in the Statute Book as separate Acts since they became part of their parent Acts.

3. Based on the recommendation of the Kerala Law Reforms Commission under the Chairmanship of Justice (Rtd) V. R. Krishna Iyer appointed by the State Government to repeal Acts which are obsolete or no longer needed and consequent to the direction of the Central Government to repeal obsolete and redundant Acts as part of 'Good Governance' in the Country, the Government have examined the matter and decided to repeal such laws.

APPENDIX – VIII

Details of Bills referred to Subject Committee and Report of the Subject Committee presented

Sl. No.	Name of Bill	Date of Introduction	Subject Committee to which referred	Date of reference to Subject Committee	Date of meeting of the Subject Committee	Date of presentation of Report	By whom the Report was presented
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
1	The Kerala Fiscal Responsibility (Amendment) Bill (Bill No.125)	24-8-2022	VIII	24-8-2022	24-8-2022	29-8-2022	Minister for Finance
2	The Kerala Co-operative Societies (Second Amendment) bill, 2022 (Bill No.127)	23-8-2022	XI	23-8-2022	23-8-2022	24-8-2022	Minister for Co-operation, Registration and Culture
3	The Kerala Maritime Board (Amendment) Bill, 2022 (Bill No.129)	23-8-2022	V	23-8-2022	23-8-2022	24-8-2022	Minister for Ports, Museum and Archeology

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
4	The Kerala Jewellery Workers' Welfare Fund (Amendment) Bill,2022 (Bill No.130)	23-8-2022	VII	23-8-2022	23-8-2022	24-8-2022	Minister for General Education and Labour
5	The Kerala Public Service Commission (Additional Functions as Respects Certain Corporations and Companies) Second Amendment Bill,2022. (Bill No.131)	23-8-2022	XIV	23-8-2022	23-8-2022	24-8-2022	Minister for Law, Industries and Coir for Chief Minister
6	The Kerala Lok Ayukta (Amendment) Bill, 2022. (Bill No.133)	23-8-2022	XIV	23-8-2022	23-8-2022	24-8-2022	

7	The University Laws (Amendment) Bill,2022. (Bill No.132)	24-8-2022	VI	24-8-2022	24-8-2022	29-8-2022	Minister for Higher Education and Social Justice
8	The Kerala Industrial Single Window Clearance Boards and Industrial Township area Development (Amendment) Bill, 2022. (Bill No.134)	24-8-2022	IV	24-8-2022	24-8-2022	29-8-2022	Minister for Law, Industries and Coir
9	The Kerala Public Enterprises (Selection and Recruitment) Board Bill, 2022. (Bill No. 135)	24-8-2022	IV	24-8-2022	24-8-2022	29-8-2022	
10	The Kerala Local Self Government Common Service Bill, 2022. (Bill No. 136)	24-8-2022	IX	24-8-2022	24-8-2022	29-8-2022	Minister for Local Self Governments, Rural Development and Excise

APPENDIX-IX

STATEMENT SHOWING THE DETAILS OF THE BILLS PUBLISHED AND DATE OF CIRCULATION TO
MEMBERS

[Excluding the Bills introduced during the Third Session]

Sl. No.	Name of Bill	Date of Publication	Date of Circulation
1	The Kerala (Repealing and Saving) Bill, 2021. (Bill No. 44)	24-9-2021	3-10-2021
2	The Kerala Private Forests (Vesting and Assignment) Bill, 2021 (Bill No. 47)	25-9-2021	3-10-2021
3	The Kerala Maritime Board Bill, 2021 (Bill No. 78)	12-10-2021	19-10-2021

APPENDIX-X
TIME TAKEN FOR VARIOUS BUSINESS

ക്രമനമ്പർ	വിഷയം	യൂണിറ്റ് സമയം (മിനിറ്റ്സിൽ)
1	ദേശീയഗാനം	3
2	ഇന്ത്യൻ സ്വാതന്ത്ര്യത്തിന്റെ എഴുപത്തിയഞ്ചാം വാർഷിക അനുസ്മരണം	103
3	ചോദ്യോത്തരങ്ങൾ (അടിയന്തര ചോദ്യത്തിന് അനുവദിച്ച 7 മിനിട്ട് ഉൾപ്പെടെ)	362
4	ഉത്തരത്തിലെ തിരുത്ത്	3
5	ചരമോപചാരം	3
6	മൗനം ആചരിക്കൽ	2
7	ചെയർമാന്മാരുടെ പാനൽ	1
8	അടിയന്തരപ്രമേയം	374
9	ശ്രദ്ധക്ഷണിക്കൽ	141
10	സബ്മിഷൻ	286
11	മേശപ്പുറത്തുവെച്ച കടലാസുകൾ	3
12	റിപ്പോർട്ട് സമർപ്പണം	7
13	റിപ്പോർട്ട് പരിഗണന	1
14	ക്രമപ്രശ്നം	3
15	റൂളിംഗ്	8
16	നിയമനിർമ്മാണകാര്യം	1531
17	അവകാശലംഘന പ്രശ്നങ്ങൾ	1
18	പ്രമേയം	2
19	അവലോകനം	9
20	സ്പീക്കർ തിരഞ്ഞെടുപ്പ്	54
21	അനുമാദന പ്രസംഗം	53
22	അറിയിപ്പ്	1
	ആകെ	2951 മിനിറ്റ്സ് (49 മണിക്കൂർ 11 മിനിറ്റ്)

APPENDIX XI
STATEMENT SHOWING CONSTITUENCY NAME AND PARTY
AFFILIATION OF MEMBERS OF FIFTEENTH KERALA LEGISLATIVE
ASSEMBLY

Sl. No.	Constituency Name	Name of Members	Party Affiliation
(1)	(2)	(3)	(4)
1	Manjeswar	Shri. A. K. M. ASHRAF	Indian Union Muslim League
2	Kasargod	Shri. N. A. NELLIKKUNNU	Indian Union Muslim League
3	Udma	Shri. C. H. KUNHAMBU	Communist Party of India (Marxist)
4	Kanhangad	Shri. E. CHANDRASEKHARAN	Communist Party of India
5	Trikaripur	Shri. M. RAJAGOPALAN	Communist Party of India (Marxist)
6	Payannur	Shri. T. I. MADHUSOODANAN	Communist Party of India (Marxist)
7	Kalliasseri	Shri. M. VIJIN	Communist Party of India (Marxist)
8	Taliparamba	Shri. M. V. GOVINDAN MASTER	Communist Party of India (Marxist)
9	Irikkur	Shri. SAJEEV JOSEPH	Indian National Congress
10	Azhikode	Shri. K. V. SUMESH	Communist Party of India (Marxist)
11	Kannur	Shri. RAMACHANDRAN KADANNAPPALLI	Congress (Secular)

(1)	(2)	(3)	(4)
12	Dharmadam	Shri. PINARAYI VIJAYAN	Communist Party of India (Marxist)
13	Thalasseri	Shri. A. N. SHAMSEER	Communist Party of India (Marxist)
14	Kuthuparamba	Shri. K. P. MOHANAN	Loktantrik Janta Dal
15	Mattannur	Shri. K. K. SHAILAJA TEACHER	Communist Party of India (Marxist)
16	Peravoor	Shri. SUNNY JOSEPH	Indian National Congress
17	Mananthavady (ST)	Shri. O. R. KELU	Communist Party of India (Marxist)
18	Sultanbathery(ST)	Shri. I. C. BALAKRISHNAN	Indian National Congress
19	Kalpeta	Shri. T. SIDDIQUE	Indian National Congress
20	Vadakara	Smt. K. K. REMA	Revolutionary Marxist Party of India
21	Kuttiadi	Shri. K. P. KUNHAMMADKUTTY MASTER	Communist Party of India (Marxist)
22	Nadapuram	Shri. E. K. VIJAYAN	Communist Party of India
23	Quilandy	Shri. KANATHIL JAMEELA	Communist Party of India (Marxist)
24	Perambra	Shri. T. P. RAMAKRISHNAN	Communist Party of India (Marxist)
25	Balusseri (SC)	Shri. K. M. SACHINDEV	Communist Party of India (Marxist)

(1)	(2)	(3)	(4)
26	Elathur	Shri. A. K. SASEENDRAN	Nationalist Congress Party
27	Kozhikode North	Shri. THOTTATHIL RAVEENDRAN	Communist Party of India (Marxist)
28	Kozhikode South	Shri. AHAMMAD DEVARKOVIL	Indian National League
29	Bey pore	Shri. P. A. MOHAMMED RIYAS	Communist Party of India (Marxist)
30	Kunnamangalam	Shri. P. T. A. RAHIM	Independent
31	Koduvally	DR. M. K. MUNEER	Indian Union Muslim League
32	Thiruvambady	Shri. LINTO JOSEPH	Communist Party of India (Marxist)
33	Kondotty	Shri. T. V. IBRAHIM	Indian Union Muslim League
34	Eranad	Shri. P. K. BASHEER	Indian Union Muslim League
35	Nilambur	Shri. P. V. ANVAR	Independent
36	Wandoor (SC)	Shri. A. P. ANIL KUMAR	Indian National Congress
37	Manjeri	Shri. U. A. LATHIF	Indian Union Muslim League
38	Perinthalmanna	Shri. NAJEEB KANTHAPURAM	Indian Union Muslim League
39	Mankada	Shri. MANJALAMKUZHI ALI	Indian Union Muslim League
40	Malappuram	Shri. P. UBAIDULLA	Indian Union Muslim League

(1)	(2)	(3)	(4)
41	Vengara	Shri. P. K. KUNHALIKUTTY	Indian Union Muslim League
42	Vallikkunnu	Shri. P. ABDUL HAMEED	Indian Union Muslim League
43	Tirurangadi	Shri. K. P. A. MAJEED	Indian Union Muslim League
44	Tanur	Shri. V. ABDURAHIMAN	National Secular Conference
45	Tirur	Shri. KURUKKOLI MOIDEEN	Indian Union Muslim League
46	Kottakkal	PROF. ABID HUSSAIN THANGAL	Indian Union Muslim League
47	Thavanur	DR. K. T. JALEEL	Independent
48	Ponnani	Shri. P. NANDAKUMAR.	Communist Party of India (Marxist)
49	Thrithala	Shri. M. B. RAJESH	Communist Party of India (Marxist)
50	Pattambi	Shri. MUHAMMED MUHASSIN	Communist Party of India
51	Shornur	Shri. P. MAMMIKUTTY	Communist Party of India (Marxist)
52	Ottappalam	Shri. K. PREMKUMAR	Communist Party of India (Marxist)
53	Kongad (SC)	Shri. K. SANTHAKUMARI	Communist Party of India (Marxist)
54	Mannarkad	Shri. N. SAMSUDHEEN	Indian Union Muslim League
55	Malampuzha	Shri. A. PRABHAKARAN	Communist Party of India (Marxist)

(1)	(2)	(3)	(4)
56	Palakkad	Shri. SHAFI PARAMBIL	Indian National Congress
57	Tarur (SC)	Shri. P. P. SUMOD	Communist Party of India (Marxist)
58	Chittur	Shri. K. KRISHNANKUTTY	Janata Dal (Secular)
59	Nenmara	Shri. K. BABU	Communist Party of India (Marxist)
60	Alathur	Shri. K. D. PRASENAN	Communist Party of India (Marxist)
61	Chelakkara (SC)	Shri. K. RADHAKRISHNAN	Communist Party of India (Marxist)
62	Kunnamkulam	Shri. A. C. MOIDEEN	Communist Party of India (Marxist)
63	Guruvayur	Shri. N. K. AKBAR	Communist Party of India (Marxist)
64	Manalur	Shri. MURALI PERUNELLY	Communist Party of India (Marxist)
65	Wadakkanchery	Shri. XAVIER CHITILAPPILLY	Communist Party of India (Marxist)
66	Ollur	Shri. K. RAJAN	Communist Party of India
67	Thrissur	Shri. P. BALACHANDRAN	Communist Party of India
68	Natika (SC)	Shri. C. C. MUKUNDHAN	Communist Party of India
69	Kaipamangalam	Shri. E. T. TAISON MASTER	Communist Party of India

(1)	(2)	(3)	(4)
70	Irinjalakuda	Dr. R. BINDU	Communist Party of India (Marxist)
71	Puthukad	Shri.K. K. RAMACHANDRAN	Communist Party of India (Marxist)
72	Chalakyady	Shri. SANEESHKUMAR JOSEPH	Indian National Congress
73	Kodungallur	Shri. V. R. SUNIL KUMAR	Communist Party of India
74	Perumbavoor	Shri. ELDOSE P KUNNAPPILLY	Indian National Congress
75	Angamaly	Shri. ROJI M. JOHN	Indian National Congress
76	Aluva	Shri. ANWAR SADATH	Indian National Congress
77	Kalamassery	Shri. P. RAJEEVE	Communist Party of India (Marxist)
78	Paravur	Shri. V. D. SATHEESAN	Indian National Congress
79	Vypeen	Shri. K. N. UNNIKRISHNAN	Communist Party of India (Marxist)
80	Kochi	Shri. K. J. MAXY	Communist Party of India (Marxist)
81	Thripunithura	Shri. K. BABU	Indian National Congress
82	Ernakulam	Shri. T. J. VINOD	Indian National Congress
83	Thrikkakkara	Smt. UMA THOMAS	Indian National Congress

(1)	(2)	(3)	(4)
84	Kunnathunad (SC)	Shri. P.V. SREENIJIN	Communist Party of India (Marxist)
85	Piravom	Shri. ANOOP JACOB	Kerala Congress (Jacob)
86	Movatupuzha	DR. MATHEW KUZHALNADAN	Indian National Congress
87	Kothamangalam	Shri. ANTONY JOHN	Communist Party of India (Marxist)
88	Devikulam (SC)	Shri. A. RAJA	Communist Party of India (Marxist)
89	Udumbanchola	Shri. M. M. MANI	Communist Party of India (Marxist)
90	Thodupuzha	Shri. P. J. JOSEPH	Kerala Congress
91	Idukki	Shri. ROSHY AUGUSTINE	Kerala Congress (M)
92	Peerumade	Shri. VAZHOOR SOMAN	Communist Party of India
93	Pala	Shri. MANI C. KAPPAN	Independent
94	Kaduthuruthy	Shri. MONS JOSEPH	Kerala Congress
95	Vaikom (SC)	Smt. C. K. ASHA	Communist Party of India
96	Ettumanoor	Shri. V. N. VASAVAN	Communist Party of India (Marxist)
97	Kottayam	Shri. THIRUVANCHOOR RADHAKRISHNAN	Indian National Congress
98	Puthuppally	Shri. OOMMEN CHANDY	Indian National Congress

(1)	(2)	(3)	(4)
99	Changanassery	Shri. JOB MAICHIL	Kerala Congress (M)
100	Kanjirappally	DR. N. JAYARAJ	Kerala Congress (M)
101	Poonjar	Shri. SEBASTIAN KULATHUNKAL	Kerala Congress (M)
102	Aroor	Smt. DALEEMA	Communist party of India (Marxist)
103	Cherthala	Shri. P. PRASAD	Communist Party of India
104	Alappuzha	Shri. P. P. CHITHARANJAN	Communist party of India (Marxist)
105	Ambalappuzha	Shri. H. SALAM	Communist Party of India (Marxist)
106	Kuttanad	Shri. THOMAS K. THOMAS	Nationalist Congress Party
107	Harippad	Shri. RAMESH CHENNITHAL A	Indian National Congress
108	Kayamkulam	Shri. U. PRATHIBHA	Communist Party of India (Marxist)
109	Mavelikkara (SC)	Shri. M. S. ARUN KUMAR	Communist Party of India (Marxist)
110	Chengannur	Shri. SAJI CHERIAN	Communist Party of India (Marxist)
111	Thiruvalla	Shri. MATHEW T. THOMAS	Janata Dal (Secular)
112	Ranni	Shri. PRAMOD NARAYAN	Kerala Congress (M)
113	Aranmula	Shri. VEENA GEORGE	Communist Party of India (Marxist)
114	Konni	Shri. K. U. JENISH KUMAR	Communist Party of India (Marxist)

(1)	(2)	(3)	(4)
115	Adoor (SC)	Shri. CHITTAYAM GOPAKUMAR	Communist Party of India
116	Karunagappally	Shri. C. R. MAHESH	Indian National Congress
117	Chavara	Dr. SUJITH VIJAYANPILLAI	Independent
118	Kunnathur (SC)	Shri. KOVOOR KUNJUMON	Independent
119	Kottarakkara	Shri. K. N. BALAGOPAL	Communist Party of India (Marxist)
120	Pathanapuram	Shri. K. B. GANESH KUMAR	Kerala Congress (B)
121	Punalur	Shri. P. S. SUPAL	Communist Party of India
122	Chadayamangalam	Smt. J. CHINCHURANI	Communist party of India
123	Kundara	Shri. P. C. VISHNUNADH	Indian National Congress
124	Kollam	Shri. M. MUKESH	Communist Party of India (Marxist)
125	Eravipuram	Shri. M. NOUSHAD	Communist Party of India (Marxist)
126	Chathannoor	Shri. G. S. JAYALAL	Communist Party of India
127	Varkala	Shri. V. JOY	Communist Party of India (Marxist)
128	Attingal (SC)	Smt. O. S. AMBIKA	Communist Party of India (Marxist)

(1)	(2)	(3)	(4)
129	Chirayinkeezhu (SC)	Shri. V. SASI	Communist Party of India
130	Nedumangad	Shri. G. R. ANIL	Communist Party of India
131	Vamanapuram	Shri. D. K. MURALI	Communist Party of India (Marxist)
132	Kazhakkootam	Shri. KADAKAMPALLY SURENDRAN	Communist Party of India (Marxist)
133	Vattiyoorkkavu	Shri. V. K. PRASANTH	Communist Party of India (Marxist)
134	Thiruvananthapuram	Shri. ANTONY RAJU	Janadhipathiya Kerala Congress
135	Nemom	Shri. V. SIVANKUTTY	Communist Party of India (Marxist)
136	Aruvikkara	Shri. G. STEPHEN	Communist Party of India (Marxist)
137	Parassala	Shri. C. K. HAREENDRAN	Communist Party of India (Marxist)
138	Kattakkada	Shri. I. B. SATHEESH	Communist Party of India (Marxist)
139	Kovalam	Shri. M. VINCENT	Indian National Congress
140	Neyyattinkara	Shri. K. ANSALAN	Communist Party of India (Marxist)